

## **RATIFIED**

### Minutes of Meeting No.10/12 scheduled on 09.08.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 10/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 09.08.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

| Sl.No | Name of the representatives & their Designation | Room No. | Telephone No.      | Deptt.          |
|-------|-------------------------------------------------|----------|--------------------|-----------------|
| 1.    | Sh Gajraj Singh, Sr. D.O.                       | 479A     | 23063611           | DHI, U.B.       |
| 2.    | Sh S.K. Jain, D.O.                              | 429A     | 23063321 Extn.3318 | DIPP, U.B.      |
| 3.    | Sh. A.K. Mishra, AIA                            |          | 23063332           | M/o Steel, U.B. |
| 4.    | Sh. G. Parthasarathi, Dy.DGFT                   | 312      | 23061563 Extn.301  | DGFT, U.B.      |
| 5.    | Sh. B.K. Sachdeva, FTDO                         | 404      | 23061562 Ext.265   | DGFT, U.B.      |

*I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -*

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| 1                                                                                                                                                                                                     | <b>Case No.:2/33/80-ALC2/2009</b> | Party Name:DICKINSON FOWLER PVT. LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                       | HQ File :01/80/050/00468/AM10/    | RLA File :07/24/040/00258/AM10/       | Lic.No/Date:0710067933<br>30.10.2009       | Defer<br>Date:20.09.2011    |
| <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                   |                                       |                                            |                             |

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| 2                                                                                                                                                                                                                                                                                       | <b>Case No.:18/41/80-ALC2/2009</b> | Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                         | HQ File :01/80/050/00639/AM10/     | RLA File :04/24/040/00247/AM10/                  | Lic.No/Date:0410110339<br>22.12.2009       | Defer<br>Date:20.09.2011    |
| <b>Decision :</b> The Committee observed that the comments called for from C&PC has not been received despite of several reminders. The Committee, therefore, decided to remind them through a D.O. from A.D.G. for expediting their comments. The case may be re-listed on 20.09.2011. |                                    |                                                  |                                            |                             |

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| 3                                                                                                                                                                                                                                                                                                                           | <b>Case No.:11/41/80-ALC2/2009</b> | Party Name:UNITED ENGINEERING (EASTERN)CORPN., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Closed</b> |
|                                                                                                                                                                                                                                                                                                                             | HQ File :01/80/050/00632/AM10/     | RLA File :02/24/040/00196/AM10/                | Lic.No/Date:0210135971<br>01.01.2010       |                           |
| <b>Decision :</b> The Committee noted the written comments of DC(MSME) received vide U.O. note 30(82)/2009-ME dated 08.04.2011 observed that this is a clubbing case. The Committee, therefore, decided to return the case to R.A. for necessary action at their end.<br><br>The RLA may take necessary action accordingly. |                                    |                                                |                                            |                           |

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| 4                                                                                                                                                                                                                                                     | <b>Case No.:16/42/80-ALC2/2009</b> | Party Name:KOMET PRECISION TOOLS INDIA PVT LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                       | HQ File :01/80/050/00662/AM10/     | RLA File :07/24/040/00381/AM10/                  | Lic.No/Date:0710069369<br>11.01.2010       | Defer<br>Date:20.09.2011          |
| <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's reply on 18.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 20.09.2011. |                                    |                                                  |                                            |                                   |

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| 5                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:13/51/80-ALC2/2009</b> | Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File :01/80/050/00804/AM10/     | RLA File :34/24/040/00189/AM10/                  | Lic.No/Date:3410026224<br>02.02.2010       |                                   |
| <b>Decision :</b> The Committee deliberated the written comments of DHI received vide their U.O. Note No. 3(42)/08-TSW(B)/395 dated 18.07.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-<br><br><div style="margin-left: 40px;"> (i) Item No. 5 to 8: The Committee recommended import of 4635 kg with 3% wastage.<br/> (ii) All other items are components and to be allowed on net to net basis under GN-4 with accountability clause. </div> The RLA may take necessary action accordingly. |                                    |                                                  |                                            |                                   |

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| 6                                                                                                                                                                                                                                                                                                                                                                           | <b>Case No.:25/51/80-ALC2/2009</b> | Party Name:AKSH TECHNOLOGIES LTD.(A WHOLLY OWNED SUBSIDIARY | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                             | HQ File :01/80/050/00816/AM10/     | RLA File :05/23/040/00188/AM10/                             | Lic.No/Date:0510259390<br>24.02.2010       |                                   |
| <b>Decision :</b> As per the written comments of DIT received vide their U.O. Note No.17(3)/2011 –IPHW dated 30.06.2011, the Committee decided to ratify the norms for import as applied for by the firm with accountability clause includes necessary wastage of 5% in respect of the subject advance authorization.<br><br>The RLA may take necessary action accordingly. |                                    |                                                             |                                            |                                   |

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| 7                                                                                                                                                        | <b>Case No.:21/11/80-ALC2/2010</b> | Party Name:AUTOMAT IRRIGATION PVT. LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                          | HQ File :01/80/050/00167/AM11/     | RLA File :05/23/040/00006/AM11/         | Lic.No/Date:0510264179<br>12.05.2010       | Defer<br>Date:20.09.2011          |
| <b>Decision :</b> The Committee decided to forward a copy of firm's reply to C&PC for examination and comments. The case may be re-listed on 20.09.2011. |                                    |                                         |                                            |                                   |

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| 8                                                                                                                                                                                                     | <b>Case No.:22/11/80-ALC2/2010</b> | Party Name:DICKINSON FOWLER PVT. LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                       | HQ File :01/80/050/00168/AM11/     | RLA File :07/24/040/00033/AM11/       | Lic.No/Date:0710071546<br>14.05.2010       | Defer<br>Date:20.09.2011          |
| <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                    |                                       |                                            |                                   |

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| 9 | <b>Case No.:13/15/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:GEI INDUSTRIAL SYSTEMS LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
|   | HQ File :01/80/050/00220/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :11/24/040/00001/AM11/         | Lic.No/Date:1110022429<br>19.05.2010       |                                   |
|   | <p><b>Decision :</b>As per the written comments of DIPP received vide their U.O. Note dated 09.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-</p> <ol style="list-style-type: none"> <li>1. Word “relevant” to be prefixed with the descriptions of import items at S.Nos.1, 2 &amp; 3.</li> <li>2. Words “ SA 516 Gr.60/70, Thickness:4 MM to 16 MM ” to be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 104.3 MT inclusive of 5% wastage.</li> <li>3. Words “OD 31.75MM to 88.1 MM &amp; WT 1.5 MM ” to be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 54.06 MT inclusive of 2 % wastage</li> <li>4. Words “ SB-209 Alloy 1060” to be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 39.14 MT inclusive of 3 % wastage.</li> <li>5. Weights of 0.7 MT, 0.9 MT, 1.5 MT &amp; 0.7 MT. to be added with the quantities of import items at S.No. 4, 5, 6 &amp; 7 respectively.</li> <li>6. Import items from Sl. Nos. 4 to 9 to be allowed on net to net basis with accountability clause.</li> <li>7. Quantity of import item at Sl. No. 10 to be allowed as applied for i.e. 500 Litres.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                         |                                            |                                   |

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| 10 | <b>Case No.:19/18/80-ALC2/2010</b>                                                                                                                                                                                                    | Party Name:STARION INDIA PLTD   | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00272/AM11/                                                                                                                                                                                                        | RLA File :31/24/040/00028/AM11/ | Lic.No/Date:3110043412<br>31.05.2010       | Defer<br>Date:20.09.2011          |
|    | <p><b>Decision :</b>The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011.</p> |                                 |                                            |                                   |

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| 11 | <b>Case No.:27/11/80-ALC2/2010</b>                                                                                                                                 | Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED, | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00173/AM11/                                                                                                                                     | RLA File :04/24/040/00036/AM11/                | Lic.No/Date:0410114329<br>07.06.2010       | Defer<br>Date:20.09.2011          |
|    | <p><b>Decision :</b>The Committee decided to forward a copy of firm’s reply to C&amp;PC for examination and comments. The case may be re-listed on 20.09.2011.</p> |                                                |                                            |                                   |

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| 12 | <b>Case No.:15/18/80-ALC2/2010</b>                                                                                                                                                                           | Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00268/AM11/                                                                                                                                                                               | RLA File :05/23/040/00054/AM11/              | Lic.No/Date:0510266316<br>17.06.2010       | Defer<br>Date:20.09.2011          |
|    | <p><b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011.</p> |                                              |                                            |                                   |

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| 13 | <b>Case No.:45/18/80-ALC2/2010</b>                                                                                                                                                                                                              | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00298/AM11/                                                                                                                                                                                                                  | RLA File :06/24/040/00018/AM11/                | Lic.No/Date:0610018429<br>07.07.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                                |                                            |                             |

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| 14 | <b>Case No.:47/18/80-ALC2/2010</b>                                                                                                                                                                                                              | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00300/AM11/                                                                                                                                                                                                                  | RLA File :06/24/040/00017/AM11/                | Lic.No/Date:0610018428<br>07.07.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                                |                                            |                             |

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| 15 | <b>Case No.:21/18/80-ALC2/2010</b>                                                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00274/AM11/                                                                                                                                                                        | RLA File :61/24/040/00029/AM11/             | Lic.No/Date:6110000472<br>15.07.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                             |                                            |                             |

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| 16 | <b>Case No.:29/22/80-ALC2/2010</b>                                                                                                                                                                                                              | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00340/AM11/                                                                                                                                                                                                                  | RLA File :06/24/040/00022/AM11/                | Lic.No/Date:0610018565<br>21.07.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee observed that the comments called for from Ministry of Defense are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                                |                                            |                             |

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| 17 | <b>Case No.:30/22/80-ALC2/2010</b>                                                                                                                                                                                                              | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00341/AM11/                                                                                                                                                                                                                  | RLA File :06/24/040/00023/AM11/                | Lic.No/Date:0610018566<br>21.07.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                                |                                            |                             |

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| 18 | <b>Case No.:37/18/80-ALC2/2010</b> | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00290/AM11/     | RLA File :03/95/040/00200/AM11/    | Lic.No/Date:0310584600<br>22.07.2010       | Defer<br>Date:20.09.2011    |
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**Decision :** The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011.

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| 19 | <b>Case No.:33/35/80-ALC2/2010</b>                                                                                                                                                                                                                                                                            | Party Name:SHETRON METROPAK PVT.LTD, | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00660/AM11/                                                                                                                                                                                                                                                                                | RLA File :07/21/040/00279/AM11/      | Lic.No/Date:0710073152<br>23.07.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee noted that R.A. neither reported the status of the case nor forwarded the four sets of firm's application despite 5 <sup>th</sup> reminders. The Committee therefore decided to remind R.A. on phone to confirm the status of the case The case will re-listed on 20.09.2011. |                                      |                                            |                             |

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| 20 | <b>Case No.:8/21/81-ALC2/2010</b>                                                                                                                                                                                               | Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/81/050/00123/AM11/                                                                                                                                                                                                  | RLA File :05/24/040/00172/AM11/                             | Lic.No/Date:0510270168<br>10.08.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                                             |                                            |                             |

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| 21 | <b>Case No.:46/22/80-ALC2/2010</b>                                                                                                                                                                                              | Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00357/AM11/                                                                                                                                                                                                  | RLA File :05/24/040/00178/AM11/                      | Lic.No/Date:0510270834<br>18.08.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                                      |                                            |                             |

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| 22 | <b>Case No.:51/22/80-ALC2/2010</b>                                                                                                                      | Party Name:PURVA OVERSEAS       | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00362/AM11/                                                                                                                          | RLA File :13/24/040/00018/AM11/ | Lic.No/Date:1310033038<br>20.08.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 20.09.2011. |                                 |                                            |                             |

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| 23 | <b>Case No.:32/29/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                     | Party Name:XYTEL INDIA PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00467/AM11/                                                                                                                                                                                                                                                                                                                         | RLA File :31/24/040/00108/AM11/ | Lic.No/Date:3110044548<br>01.09.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                 |                                            |                             |

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| 24                                                                                                                                                                                                                                                                                                                                                             | <b>Case No.:25/29/80-ALC2/2010</b> | Party Name:DYNAMATIC TECHNOLOGIES LIMITED, | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                | HQ File :01/80/050/00460/AM11/     | RLA File :07/24/040/00189/AM11/            | Lic.No/Date:0710074081<br>06.09.2010       |                             |
| <b>Decision :</b> The Committee noted that DGCA vide their letter dated 14.07.2011 informed that M/s Dynamatic Technologies Ltd. is not approved by their office for importing Spares, item of equipment etc. used on an aircraft. In view of DGCA's comments, the Committee decided to reject the case.<br><br>The RLA may take necessary action accordingly. |                                    |                                            |                                            |                             |

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| 25                                                                                                                                                                                                                                                                                                                                                     | <b>Case No.:33/29/80-ALC2/2010</b> | Party Name:XYTEL INDIA PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00468/AM11/     | RLA File :31/24/040/00114/AM11/ | Lic.No/Date:3110044621<br>07.09.2010       | Defer<br>Date:20.09.2011    |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                    |                                 |                                            |                             |

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| 26                                                                                                                                                                                                                              | <b>Case No.:24/29/80-ALC2/2010</b> | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                 | HQ File :01/80/050/00459/AM11/     | RLA File :03/94/040/00501/AM11/       | Lic.No/Date:0310591600<br>08.09.2010       | Defer<br>Date:20.09.2011    |
| <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                    |                                       |                                            |                             |

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| 27                                                                                                                                                                            | <b>Case No.:31/29/80-ALC2/2010</b> | Party Name:ATHENA INDIA HITECH COMPONENTS PVT.LTD, | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                               | HQ File :01/80/050/00466/AM11/     | RLA File :07/24/040/00211/AM11/                    | Lic.No/Date:0710074162<br>14.09.2010       | Defer<br>Date:20.09.2011    |
| <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 03.08.2011 to DC(MSME) for examination and comments. The case may be re-listed on 20.09.2011. |                                    |                                                    |                                            |                             |

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| 28                                                                                                                                                                                                                              | <b>Case No.:29/29/80-ALC2/2010</b> | Party Name:BIRLA ERICSSON OPTICAL LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                 | HQ File :01/80/050/00464/AM11/     | RLA File :11/24/040/00038/AM11/         | Lic.No/Date:1110023211<br>16.09.2010       | Defer<br>Date:20.09.2011    |
| <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                    |                                         |                                            |                             |

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|  | <b>Case No.:12/27/80-ALC2/2010</b> | Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
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| 29 | HQ File :01/80/050/00409/AM11/                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :09/24/040/00253/AM11/ | Lic.No/Date:0910043538<br>17.09.2010 | Defer<br>Date:20.09.2011 |
|    | <b>Decision :</b> The Committee noted that the firm has not given proper reply vide their letter dated 17.06.2011 and the Deficiency Letter dated 18.04.2011. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in person along with the information sought from them and technical expert to obtain facts of the case. The case may be re-listed on 20.09.2011. |                                 |                                      |                          |

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| 30 | <b>Case No.:29/27/80-ALC2/2010</b>                                                                                                                                                                    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00426/AM11/                                                                                                                                                                        | RLA File :03/95/040/00354/AM11/    | Lic.No/Date:0310593772<br>24.09.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                    |                                            |                             |

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| 31 | <b>Case No.:30/27/80-ALC2/2010</b>                                                                                                                                                                    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00427/AM11/                                                                                                                                                                        | RLA File :03/95/040/00360/AM11/    | Lic.No/Date:0310593860<br>24.09.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                    |                                            |                             |

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| 32 | <b>Case No.:2/29/80-ALC2/2010</b>                                                                                                                                                                                               | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00437/AM11/                                                                                                                                                                                                  | RLA File :03/94/040/00586/AM11/       | Lic.No/Date:0310594220<br>28.09.2010       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                       |                                            |                             |

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| 33 | <b>Case No.:3/29/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                      | Party Name:IN TRANS ENGINEERING LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/80/050/00438/AM11/                                                                                                                                                                                                                                                                                                                         | RLA File :02/24/040/00116/AM11/         | Lic.No/Date:0210148724<br>30.09.2010       |                             |
|    | <b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 09.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-<br><br>1. Quantity of Import item may be allowed as 21153 Kgs. including 10% wastage.<br><br>The RLA may take necessary action accordingly. |                                         |                                            |                             |

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|  | <b>Case No.:8/29/80-ALC2/2010</b> | Party Name:KINECO PVT. LTD.     | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Rejected</b> |
|  | HQ File :01/80/050/00443/AM11/    | RLA File :17/24/040/00017/AM11/ | Lic.No/Date:1710003514<br>30.09.2010       |                             |

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| 34 | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 07.03.2011 and subsequent reminder date 27.05.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |  |  |
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| 35 | <b>Case No.:6/35/80-ALC2/2010</b>                                                                                                                                                                                                               | Party Name:GATRAY ENVIROTECH SYSTEMS | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status: Deferred</b>  |
|    | HQ File :01/80/050/00633/AM11/                                                                                                                                                                                                                  | RLA File :31/24/040/00144/AM11/      | Lic.No/Date:3110045144<br>20.10.2010       | Defer<br>Date:20.09.2011 |
|    | <b>Decision :</b> The Committee observed that the comments called for from Ministry of Defense are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                      |                                            |                          |

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| 36 | <b>Case No.:13/35/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                     | Party Name:OGNIBENE INDIA PRIVATE LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status: Deferred</b>  |
|    | HQ File :01/80/050/00640/AM11/                                                                                                                                                                                                                                                                                                                         | RLA File :31/24/040/00139/AM11/           | Lic.No/Date:3110045249<br>27.10.2010       | Defer<br>Date:20.09.2011 |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                           |                                            |                          |

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| 37 | <b>Case No.:4/33/81-ALC2/2010</b>                                                                                                                                                                     | Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status: Deferred</b>  |
|    | HQ File :01/81/050/00321/AM11/                                                                                                                                                                        | RLA File :07/24/040/00271/AM11/                | Lic.No/Date:0710075144<br>29.10.2010       | Defer<br>Date:20.09.2011 |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                                |                                            |                          |

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| 38 | <b>Case No.:29/35/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                     | Party Name:SECO TOOLS INDIA PVT. LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status: Deferred</b>  |
|    | HQ File :01/80/050/00656/AM11/                                                                                                                                                                                                                                                                                                                         | RLA File :31/24/040/00141/AM11/       | Lic.No/Date:3110045365<br>03.11.2010       | Defer<br>Date:20.09.2011 |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                       |                                            |                          |

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|  | <b>Case No.:12/35/80-ALC2/2010</b> | Party Name:TRF LIMITED,         | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status: Rejected</b> |
|  | HQ File :01/80/050/00639/AM11/     | RLA File :02/24/040/00122/AM11/ | Lic.No/Date:0210150220<br>04.11.2010       |                         |



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| 39 | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 08.03.2011 and subsequent reminder date 18.04.2011; 01.07.2011 and 18.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |  |  |
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| 40                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Case No.:22/35/80-ALC2/2010    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/80/050/00649/AM11/ | RLA File :04/24/040/00194/AM11/             | Lic.No/Date:0410118622<br>04.11.2010       | Defer<br>Date:20.09.2011   |
| <b>Decision:</b> The Committee noted the written comments of DHI received vide their U.O. Note No.3(40)10-TSW(B)410 dated 28.07.2011 advising noted that Item No.13 may be deleted as this is not component of the export product and Item No. 31 & 32 may be deleted as the firm has not given calculation of the requirement. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in <b>person</b> along with technical expert and full facts of the case. The case may be re-listed on 20.09.2011. |                                |                                             |                                            |                            |

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| 41                                                                                                                                                                                                    | Case No.:2/32/80-ALC2/2010     | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                       | HQ File :01/80/050/00543/AM11/ | RLA File :03/95/040/00446/AM11/    | Lic.No/Date:0310600429<br>08.11.2010       | Defer<br>Date:20.09.2011   |
| <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                |                                    |                                            |                            |

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| 42                                                                                                                                                                                                                                                                                                                                                     | Case No.:1/32/80-ALC2/2010     | Party Name:BGR ENERGY SYSTEMS LIMITED, | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00542/AM11/ | RLA File :04/24/040/00202/AM11/        | Lic.No/Date:0410118694<br>09.11.2010       | Defer<br>Date:20.09.2011   |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                |                                        |                                            |                            |

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| 43                                                                                                                                                                                                                                                                                                                                                                                                              | Case No.:9/32/80-ALC2/2010     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | Status:<br><b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File :01/80/050/00550/AM11/ | RLA File :04/24/040/00204/AM11/             | Lic.No/Date:0410118772<br>10.11.2010       |                            |
| <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 07.03.2011 and subsequent reminder date 15.04.2011 and 15.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |                                |                                             |                                            |                            |

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| 44 | <b>Case No.:24/35/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/80/050/00651/AM11/                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :04/24/040/00205/AM11/             | Lic.No/Date:0410118773<br>10.11.2010       |                                   |
|    | <p><b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 07.03.2011 and subsequent reminder date 15.04.2011 &amp; 15.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                             |                                            |                                   |

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| 45 | <b>Case No.:18/1/80-ALC2/2011</b>                                                                                                                               | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00901/AM11/                                                                                                                                  | RLA File :04/24/040/00208/AM11/             | Lic.No/Date:0410118788<br>11.11.2010       | Defer<br>Date:20.09.2011          |
|    | <p><b>Decision :</b> The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 20.09.2011.</p> |                                             |                                            |                                   |

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| 46 | <b>Case No.:25/35/80-ALC2/2010</b>                                                                                                                                                                           | Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00652/AM11/                                                                                                                                                                               | RLA File :03/95/040/00545/AM11/                  | Lic.No/Date:0310601333<br>15.11.2010       | Defer<br>Date:20.09.2011          |
|    | <p><b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011.</p> |                                                  |                                            |                                   |

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| 47 | <b>Case No.:9/35/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:GEI INDUSTRIAL SYSTEMS LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00636/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :11/24/040/00049/AM11/         | Lic.No/Date:1110023563<br>16.11.2010       |                                   |
|    | <p><b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 09.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-</p> <ol style="list-style-type: none"> <li>1. Word “relevant” to be prefixed with the descriptions of import items at S.Nos.1, 2, 3 &amp; 4.</li> <li>2. Words “ SA 516 Gr.60/70, Thickness:10 MM to 30 MM ” to be suffixed with the description of import item at Sl. No. 1 and its quantity to be allowed as applied for i.e. 42.15 MT inclusive of 5% wastage.</li> <li>3. Weight of 1680 Kgs. to be added with the quantity of import item at Sl. No. 2 and the quantity of the import item to be allowed on net to net basis.</li> <li>4. Words “OD 25.40 mm x 1.65 mm thk x 12200 mm LG.- 5264 Nos. ” to be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 64.529 MT inclusive of 2 % wastage</li> <li>5. Words “OD 38.1 mm x 2.77 mm thk x 12200 mm LG.- 784 Nos. &amp; OD 25.4 mm x 2.77 mm thk x 12200 mm LG.- 65 Nos ” to be suffixed with the description of import item at Sl. No. 4 and its quantity to be allowed as 23.762 MT inclusive of 2 % wastage</li> <li>6. Import item at Sl. No. 5 to be allowed on net to net basis with accountability clause.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                         |                                            |                                   |

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| 48 | <b>Case No.:10/35/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:GEI INDUSTRIAL SYSTEMS LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00637/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :11/24/040/00045/AM11/         | Lic.No/Date:1110023562<br>16.11.2010       |                                   |
|    | <p><b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 09.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-</p> <ol style="list-style-type: none"> <li>1. Word “relevant” may be prefixed with the descriptions of import items at S.Nos.1, 2 &amp; 4.</li> <li>2. Words “ SA 516 Gr.60, Thickness: 6 MM to 40 MM ” to be suffixed with the description of import item at Sl. No. 1 and its quantity to be allowed as 82.281 MT inclusive of 5% wastage.</li> <li>3. Words “ OD 2” to 12” ” to be suffixed with the description of import item at Sl. No. 2 and its quantity to be allowed as 3.998 MT inclusive of 2 % wastage</li> <li>4. Weight of 4758 Kgs. to be added with the quantity of import item at Sl. No. 3 and quantity of import item to be allowed on net to net basis.</li> <li>5. Words “OD 25 to 38 mm” to be suffixed with the description of import item at Sl. No. 4 and its quantity to be allowed as 276.794 MT( 194657 Mtrs.) inclusive of 2 % wastage</li> <li>6. Quantity of import item at Sl. No. 5 to be allowed as 123.39 MT inclusive of 3 % wastage.</li> <li>7. Import items from Sl. Nos. 6 to 8 to be allowed on net to net basis with accountability clause</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                         |                                            |                                   |

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| 49 | <b>Case No.:28/35/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                          | Party Name:RATHI TRANSPOWER PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00655/AM11/                                                                                                                                                                                                                                                                                                              | RLA File :31/21/040/00245/AM11/      | Lic.No/Date:3110045618<br>25.11.2010       | Defer<br>Date:20.09.2011          |
|    | <p><b>Decision :</b>The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011.</p> |                                      |                                            |                                   |

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| 50 | <b>Case No.:55/35/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                      | Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/80/050/00682/AM11/                                                                                                                                                                                                                                                                                                                                                                          | RLA File :04/24/040/00196/AM11/                    | Lic.No/Date:0410119183<br>25.11.2010       |                                   |
|    | <p><b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 08.03.2011 and subsequent reminder date 15.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                                    |                                            |                                   |

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| 50 | <b>Case No.:30/35/80-ALC2/2010</b> | Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/80/050/00657/AM11/     | RLA File :03/95/040/00558/AM11/             | Lic.No/Date:0310603942<br>01.12.2010       |                                   |
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| 51 | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 07.03.2011 and subsequent reminder date 18.04.2011 and 06.06.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |  |  |
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| 52                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Case No.:53/35/80-ALC2/2010    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | HQ File :01/80/050/00680/AM11/ | RLA File :61/24/040/00067/AM11/             | Lic.No/Date:6110000536<br>01.12.2010       | Defer<br>Date:20.09.2011   |
| <b>Decision :</b> The Committee noted the written comments of DHI received vide their U.O. Note No. 3(69)/10-TSW(B)/373 dated 13.07.2011 observing that firm has not given information item No. 12 and use of Item No. 44; 118; 122; 200; 201; 204 etc. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in <b>person</b> along with technical expert and full facts of the case. The case may be re-listed on 20.09.2011. |                                |                                             |                                            |                            |

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| 53                                                                                                                                                                                                                                                                                                                                                                                                              | Case No.:3/38/80-ALC2/2010     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | Status:<br><b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File :01/80/050/00773/AM11/ | RLA File :09/24/040/00380/AM11/             | Lic.No/Date:0910044575<br>06.12.2010       |                            |
| <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 07.03.2011 and subsequent reminder date 15.04.2011 and 15.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |                                |                                             |                                            |                            |

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| 54                                                                                                                                                                       | Case No.:45/35/80-ALC2/2010    | Party Name:BOSCH LIMITED,       | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                          | HQ File :01/80/050/00672/AM11/ | RLA File :07/24/040/00332/AM11/ | Lic.No/Date:0710075865<br>07.12.2010       | Defer<br>Date:20.09.2011   |
| <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 26.07.2011 to DHI for examination and comments. The case may be re-listed on 20.09.2011. |                                |                                 |                                            |                            |

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| 55                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Case No.:63/35/80-ALC2/2010    | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | Status:<br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File :01/80/050/00690/AM11/ | RLA File :03/94/040/00815/AM11/       | Lic.No/Date:0310605217<br>08.12.2010       |                            |
| <b>Decision :</b> The Committee noted the written comments of DIT received vide their U.O. Note No.17(10)/2011-IPHW dated 27.06.2011 and decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm intends to export the whole system of Distributed Control System (DCS System) for product berths.<br><br>The Regional Authority may take necessary action accordingly. |                                |                                       |                                            |                            |

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| 56 | <b>Case No.:</b> 64/35/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:GEA ECOFLEX INDIA PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Closed</b> |
|    | HQ File :01/80/050/00691/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/94/040/00839/AM11/       | Lic.No/Date:0310605937<br>13.12.2010       |                                 |
|    | <b>Decision :</b> The Committee noted that the firm vide their letter dated 08.08.2011 has informed that the imports made under the said Advance Authorization have been made GN-4 to engineering product and no wastage is claimed by them . The Committee, therefore, decided to inform R.A. to consider the case under GN-4 on net to net basis in respect of the subject advance authorization and close the case on the part of NC.<br><br>The Regional Authority may take necessary action accordingly. |                                       |                                            |                                 |

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| 57 | <b>Case No.:</b> 31/35/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                             | Party Name:SPIG COOLING TOWERS INDIA PVT LTD | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/80/050/00658/AM11/                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/95/040/00760/AM11/              | Lic.No/Date:0310606521<br>15.12.2010       |                                   |
|    | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 07.03.2011 and subsequent reminder date 18.04.2011 and 15.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |                                              |                                            |                                   |

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| 58 | <b>Case No.:</b> 52/35/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00679/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/00841/AM11/       | Lic.No/Date:0310606401<br>15.12.2010       |                                   |
|    | <b>Decision :</b> The Committee noted the written comments of DIT received vide their U.O. Note No.17(12)/2011-IPHW dated 01.07.2011 and decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm intends to export the whole system of Distributed Control System (DCS System) for product berths.<br><br>The Regional Authority may take necessary action accordingly. |                                       |                                            |                                   |

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| 59 | <b>Case No.:</b> 36/35/80-ALC2/2010                                                                                                                                                                                                                                                                   | Party Name:JOHNSON MATTHEY INDIA PVT. LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00663/AM11/                                                                                                                                                                                                                                                                        | RLA File :05/23/040/00263/AM11/            | Lic.No/Date:0510279826<br>20.12.2010       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> On the recommendation of the representative of DHI vide their U.O. Note No. 3(143)/10-TSW(B)/415 dated 01.08.2011, the Committee decided the firm may be asked to submit catalogue & composition of export product to examine the request. The case may be re-listed on 20.09.2011. |                                            |                                            |                                   |

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|  | <b>Case No.:</b> 7/38/80-ALC2/2010 | Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Rejected</b> |
|  | HQ File :01/80/050/00777/AM11/     | RLA File :31/24/040/00106/AM11/                               | Lic.No/Date:3110046074<br>22.12.2010       |                                   |
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| 60 | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 09.05.2011 and subsequent reminder dated 15.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |  |  |
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| 61 | <b>Case No.:</b> 43/35/80-ALC2/2010                                                                                                                                                                                                                                                                                                      | Party Name:XOMOX SANMAR LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/80/050/00670/AM11/                                                                                                                                                                                                                                                                                                           | RLA File :04/24/040/00247/AM11/ | Lic.No/Date:0410120070<br>23.12.2010       |                                   |
|    | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm's export & import items are same and there is no manufacturing activity involved because upon manufacturing a new product with distinctive name should come in to existence.<br><br>The Regional Authority may take necessary action accordingly. |                                 |                                            |                                   |

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| 62 | <b>Case No.:</b> 44/35/80-ALC2/2010                                                                                                                                                                   | Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00671/AM11/                                                                                                                                                                        | RLA File :09/24/040/00418/AM11/                    | Lic.No/Date:0910044876<br>24.12.2010       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                                    |                                            |                                   |

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| 63 | <b>Case No.:</b> 48/35/80-ALC2/2010                                                                                                                                                                                                                   | Party Name:THERMAX LTD.,        | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00675/AM11/                                                                                                                                                                                                                        | RLA File :31/24/040/00191/AM11/ | Lic.No/Date:3110046138<br>27.12.2010       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's reply on 15.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 20.09.2011. |                                 |                                            |                                   |

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| 64 | <b>Case No.:</b> 49/35/80-ALC2/2010                                                                                                                                                                                                                   | Party Name:THERMAX LTD.,        | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00676/AM11/                                                                                                                                                                                                                        | RLA File :31/24/040/00192/AM11/ | Lic.No/Date:3110046140<br>27.12.2010       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's reply on 15.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 20.09.2011. |                                 |                                            |                                   |

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| 65 | <b>Case No.:</b> 67/35/80-ALC2/2010                                                                                                                                                                   | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00694/AM11/                                                                                                                                                                        | RLA File :02/24/040/00175/AM11/       | Lic.No/Date:0210152785<br>29.12.2010       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                       |                                            |                                   |

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| 66 | <b>Case No.:23/36/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00722/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :61/24/040/00072/AM11/             | Lic.No/Date:6110000544<br>04.01.2011       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(69)10-TSW(B)374 dated 13.07.2011 and noted that the firm did not specify the use of item No.176 and item no. 200 etc. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in person along with and technical expert full facts of the case. The case may be re-listed on 20.09.2011. |                                             |                                            |                             |

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| 67 | <b>Case No.:25/38/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/80/050/00795/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00886/AM11/       | Lic.No/Date:0310609463<br>05.01.2011       |                             |
|    | <b>Decision :</b> The Committee noted that the written comments of DIT received vide their U.O. Note No.17(10)/2011-IPHW dated 27.06.2011 and decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm intends to export the whole system of Distributed Control System (DCS System) for product berths.<br><br>The Regional Authority may take necessary action accordingly. |                                       |                                            |                             |

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| 68 | <b>Case No.:26/38/80-ALC2/2010</b>                                                                                                                                                                                              | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00796/AM11/                                                                                                                                                                                                  | RLA File :03/94/040/00885/AM11/       | Lic.No/Date:0310609488<br>05.01.2011       | Defer<br>Date:20.09.2011    |
|    | <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                       |                                            |                             |

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| 69 | <b>Case No.:27/38/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/80/050/00797/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/00894/AM11/       | Lic.No/Date:0310609875<br>06.01.2011       |                             |
|    | <b>Decision :</b> The Committee noted the written comments of DIT received vide their U.O. Note No.17(10)/2011-IPHW dated 27.06.2011 and decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm intends to export the whole system of Distributed Control System (DCS System) for product berths.<br><br>The Regional Authority may take necessary action accordingly. |                                       |                                            |                             |

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| 70 | <b>Case No.:27/1/80-ALC2/2011</b> | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00910/AM11/    | RLA File :06/24/040/00051/AM11/                | Lic.No/Date:0610020480<br>07.01.2011       | Defer<br>Date:20.09.2011    |

**Decision :** The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011.

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| 71                                                                                                                                                                                                    | <b>Case No.:4/38/80-ALC2/2010</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                       | HQ File :01/80/050/00774/AM11/    | RLA File :11/24/040/00060/AM11/             | Lic.No/Date:1110023887<br>10.01.2011       | Defer<br>Date:20.09.2011    |
| <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                   |                                             |                                            |                             |

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| 72                                                                                                                                                                                                                                                                          | <b>Case No.:2/38/80-ALC2/2010</b> | Party Name:JMT AUTO LIMITED.,   | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                             | HQ File :01/80/050/00772/AM11/    | RLA File :02/24/040/00166/AM11/ | Lic.No/Date:0210153535<br>14.01.2011       | Defer<br>Date:20.09.2011    |
| <b>Decision :</b> The Committee decided to forward a copy of deficiency letter dated 07.03.2011 to the firm so as to furnish the certain information within 15 days failing which their case will be rejected without further notice and to re-list the case on 20.09.2011. |                                   |                                 |                                            |                             |

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| 73                                                                                                                                                                                                                                                                                                                                                     | <b>Case No.:21/1/80-ALC2/2011</b> | Party Name:WPIL LTD.,           | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00904/AM11/    | RLA File :02/24/040/00165/AM11/ | Lic.No/Date:0210153749<br>19.01.2011       | Defer<br>Date:20.09.2011    |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 07.06.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                   |                                 |                                            |                             |

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| 74                                                                                                                                                                                                                                                                                                                                                                                                | <b>Case No.:11/38/80-ALC2/2010</b> | Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00781/AM11/     | RLA File :31/21/040/00326/AM11/                         | Lic.No/Date:3110046719<br>01.02.2011       |                             |
| <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 16.05.2011 and subsequent reminder dated 18.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |                                    |                                                         |                                            |                             |

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| 75 | <b>Case No.:13/38/80-ALC2/2010</b> | Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Rejected</b> |
|    | HQ File :01/80/050/00783/AM11/     | RLA File :31/21/040/00342/AM11/                         | Lic.No/Date:3110046742<br>02.02.2011       |                             |



**Decision :** The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 16.05.2011 and subsequent reminder dated 15.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

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| 76                                                                                                                                                                                                                                                                                                                                                                                                       | <b>Case No.:42/1/80-ALC2/2011</b> | Party Name:PRECISION<br>AUTOMATION AND ROBOTICS<br>INDIA LTD. | Meet No/Date:10/80-<br>ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                          | HQ File :01/80/050/00925/AM11/    | RLA File :31/21/040/00344/AM11/                               | Lic.No/Date:3110046747<br>02.02.2011           |                                   |
| <p><b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 16..05.2011 and subsequent reminder date 15.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                   |                                                               |                                                |                                   |

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| 77                                                                                                                                                                                                                                                                                                     | <b>Case No.:14/38/80-ALC2/2010</b> | Party Name:VASUNDRA<br>MANUFACTURING SYSTEMS<br>PVT.LTD, | Meet No/Date:10/80-<br>ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00784/AM11/     | RLA File :07/21/040/00786/AM11/                          | Lic.No/Date:0710077109<br>03.02.2011           | Defer<br>Date:20.09.2011          |
| <p><b>Decision :</b> The Committee noted that R.A. neither reported the status of the case nor forwarded the four sets of firm's application despite 3 reminders. The Committee therefore decided to remind R.A. on phone to confirm the status of the case The case will re-listed on 20.09.2011.</p> |                                    |                                                          |                                                |                                   |

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| 78                                                                                                                                                                             | <b>Case No.:16/38/80-ALC2/2010</b> | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:10/80-<br>ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                | HQ File :01/80/050/00786/AM11/     | RLA File :05/23/040/00309/AM11/                                   | Lic.No/Date:0510283074<br>03.02.2011           | Defer<br>Date:20.09.2011          |
| <p><b>Decision :</b>The Committee decided to forward a copy of firm's reply dated 14.07.2011 to DHI for examination and comments. The case may be re-listed on 20.09.2011.</p> |                                    |                                                                   |                                                |                                   |

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| 79                                                                                                                                                                              | <b>Case No.:17/38/80-ALC2/2010</b> | Party Name:METSO PAPER INDIA<br>PVT.LTD. | Meet No/Date:10/80-<br>ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                 | HQ File :01/80/050/00787/AM11/     | RLA File :05/24/040/00361/AM11/          | Lic.No/Date:0510283097<br>04.02.2011           | Defer<br>Date:20.09.2011          |
| <p><b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 21.07.2011 to DHI for examination and comments. The case may be re-listed on 20.09.2011.</p> |                                    |                                          |                                                |                                   |

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| 80                                                                                                                                                                              | <b>Case No.:43/1/80-ALC2/2011</b> | Party Name:SPRAY<br>ENGINEERING DEVICES LTD., | Meet No/Date:10/80-<br>ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                 | HQ File :01/80/050/00926/AM11/    | RLA File :22/24/040/00090/AM11/               | Lic.No/Date:2210010955<br>04.02.2011           | Defer<br>Date:20.09.2011          |
| <p><b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 03.08.2011 to DHI for examination and comments. The case may be re-listed on 20.09.2011.</p> |                                   |                                               |                                                |                                   |

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| 81                                                                                                                                                                            | <b>Case No.:19/38/80-ALC2/2010</b> | Party Name:EURO LABS            | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                               | HQ File :01/80/050/00789/AM11/     | RLA File :03/94/040/00918/AM11/ | Lic.No/Date:0310614574<br>07.02.2011       | Defer<br>Date:20.09.2011          |
| <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 04.08.2011 to DC(MSME) for examination and comments. The case may be re-listed on 20.09.2011. |                                    |                                 |                                            |                                   |

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| 82                                                                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:20/38/80-ALC2/2010</b> | Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00790/AM11/     | RLA File :31/21/040/00351/AM11/                         | Lic.No/Date:3110046792<br>07.02.2011       |                                   |
| <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 16.05.2011 and subsequent reminder date 15.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |                                    |                                                         |                                            |                                   |

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| 83                                                                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:21/38/80-ALC2/2010</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00791/AM11/     | RLA File :04/24/040/00260/AM11/             | Lic.No/Date:0410121377<br>08.02.2011       |                                   |
| <b>Decision :</b> The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(39)10-TSW(B)/384 dated 15.07.2011 and decided to ratify the norms in respect of the subject advance authorization as per their written comments.<br><br>Copy of DHI U.O. note referred to above may be forwarded to firm & R.A.<br><br>The RLA may take necessary action accordingly. |                                    |                                             |                                            |                                   |

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| 84                                                                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:23/38/80-ALC2/2010</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00793/AM11/     | RLA File :04/24/040/00262/AM11/             | Lic.No/Date:0410121382<br>08.02.2011       |                                   |
| <b>Decision :</b> The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(39)10-TSW(B)/385 dated 15.07.2011 and decided to ratify the norms in respect of the subject advance authorization as per their written comments.<br><br>Copy of DHI U.O. note referred to above may be forwarded to firm & R.A.<br><br>The RLA may take necessary action accordingly. |                                    |                                             |                                            |                                   |

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| 85 | <b>Case No.:24/38/80-ALC2/2010</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00794/AM11/     | RLA File :04/24/040/00263/AM11/             | Lic.No/Date:0410121384<br>08.02.2011       | Defer<br>Date:20.09.2011          |

**Decision :** The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 20.09.2011.

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| 86 | <b>Case No.:31/38/80-ALC2/2010</b>                                                                                                                                                                                              | Party Name:STARION INDIA PLTD   | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00801/AM11/                                                                                                                                                                                                  | RLA File :31/24/040/00239/AM11/ | Lic.No/Date:3110046834<br>09.02.2011       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011. |                                 |                                            |                                   |

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| 87 | <b>Case No.:32/38/80-ALC2/2010</b>                                                                                                                             | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00802/AM11/                                                                                                                                 | RLA File :03/94/040/00930/AM11/          | Lic.No/Date:0310615112<br>09.02.2011       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> The Committee decided to forward a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 20.09.2011. |                                          |                                            |                                   |

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| 88 | <b>Case No.:17/1/80-ALC2/2011</b>                                                                                                                                                                                                                                                                | Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00900/AM11/                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00899/AM11/             | Lic.No/Date:0310615206<br>10.02.2011       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> The Committee noted that R.A. neither reported the status of the case nor forwarded the four sets of firm's application despite 3 reminders. The Committee therefore decided to remind R.A. on phone to confirm the status of the case. The case will re-listed on 20.09.2011. |                                             |                                            |                                   |

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| 89 | <b>Case No.:23/1/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00906/AM11/                                                                                                                                                                                                                                                                                                                                                                   | RLA File :04/24/040/00297/AM11/             | Lic.No/Date:0410121519<br>10.02.2011       |                                   |
|    | <b>Decision :</b> The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(39)10-TSW(B)/383 dated 18.07.2011 and decided to ratify the norms in respect of the subject advance authorization as per their written comments.<br><br>Copy of DHI U.O. note referred to above may be forwarded to firm & R.A.<br><br>The RLA may take necessary action accordingly. |                                             |                                            |                                   |

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| 90 | <b>Case No.:22/1/80-ALC2/2011</b>                                                                                                                                        | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00905/AM11/                                                                                                                                           | RLA File :04/24/040/00244/AM11/             | Lic.No/Date:0410121548<br>11.02.2011       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 05.08.2011 to DHI for examination and comments. The case may be re-listed on 20.09.2011. |                                             |                                            |                                   |

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| 91 | <b>Case No.:</b> 32/1/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:PSK ENGINEERING PVT LTD | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00915/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00449/AM11/    | Lic.No/Date:0710077436<br>18.02.2011       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.09.2011:- <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.3, 4, 5 &amp; 11 of the Standard Deficiency Format.-export product wise.</li> <li>2. Name &amp; quantity of each export product.</li> </ol> |                                    |                                            |                                   |

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| 92 | <b>Case No.:</b> 24/1/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                               | Party Name:BANCO PRODUCTS (INDIA) LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/80/050/00907/AM11/                                                                                                                                                                                                                                                                                                                                                                   | RLA File :34/24/040/00272/AM11/           | Lic.No/Date:3410029389<br>21.02.2011       |                                   |
|    | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 07.03.2011 and subsequent reminder date 27.05.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |                                           |                                            |                                   |

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| 93 | <b>Case No.:</b> 31/1/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED, | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00914/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00465/AM11/                           | Lic.No/Date:0710077482<br>21.02.2011       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> DC(MSME) has requested the Committee vide their U.O. note No. 30(02)/2011-ME dated 27.07.2011 to depute a technical team to visit the firm to analyze the process raw material, wastage involved and the recoverable wastage etc. practically to offer the comments. The matter was discussed in the meeting wherein the representative of DIPP informed that earlier a Technical Team submitted a report pertaining to Air Craft components and observed if NC could adopt the same recommendations in this case. The Committee decided to defer the case as representative of DC(MSME) was not present in the meeting and to re-list the case on 20.09.2011. |                                                           |                                            |                                   |

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| 94 | <b>Case No.:</b> 40/1/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                               | Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/80/050/00923/AM11/                                                                                                                                                                                                                                                                                                                                                                   | RLA File :31/21/040/00369/AM11/                         | Lic.No/Date:3110047029<br>21.02.2011       |                                   |
|    | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 07.03.2011 and subsequent reminder date 27.05.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |                                                         |                                            |                                   |

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|  | <b>Case No.:</b> 4/1/80-ALC2/2011 | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
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| 95                                                                                                                                                                                                    | HQ File :01/80/050/00886/AM11/ | RLA File :04/24/040/00298/AM11/ | Lic.No/Date:0410122003<br>28.02.2011 | Defer<br>Date:20.09.2011 |
| <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                |                                 |                                      |                          |

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| 96 | <b>Case No.:30/7/80-ALC2/2011</b>                                                                                                                                                                     | Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00136/AM12/                                                                                                                                                                        | RLA File :03/95/040/00945/AM11/                  | Lic.No/Date:0310620136<br>08.03.2011       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                                  |                                            |                                   |

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| 97 | <b>Case No.:1/1/80-ALC2/2011</b>                                                                                                                                                                                                                                                                | Party Name:MHI-VST DIESEL ENGINES PVT.LTD, | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00883/AM11/                                                                                                                                                                                                                                                                  | RLA File :07/24/040/00492/AM11/            | Lic.No/Date:0710078026<br>14.03.2011       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> The Committee noted that R.A. neither reported the status of the case nor forwarded the four sets of firm's application despite 3 reminders. The Committee therefore decided to remind R.A. on phone to confirm the status of the case The case will re-listed on 20.09.2011. |                                            |                                            |                                   |

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| 98 | <b>Case No.:2/1/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:SARTORIUS STEDIM INDIA PVT. LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00884/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :07/24/040/00499/AM11/             | Lic.No/Date:0710078027<br>14.03.2011       |                                   |
|    | <b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 09.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <ol style="list-style-type: none"> <li>1. Net weights of 1900 Kgs., 7600 Kgs., 7600 Kgs. , 4800 Kgs. &amp; 30 Kgs. to be specified with the quantities of export products fro Sl. No 1 to 5 respectively.</li> <li>2. Quantities of import items from Sl. Nos. 1 to 77 , 81 to 86 &amp; 92 to 111 to be allowed as on net to net basis with accountability clause.</li> <li>3. Quantities of import items at Sl. Nos. 78, 79 &amp; 80 to be allowed as 942 Kgs., 2298 Kgs. &amp; 1467 Kgs. respectively inclusive of 5 % wastage.</li> <li>4. Import items from S.Nos. 87 to 91 to be allowed on net to net basis as claimed by the firm .</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                             |                                            |                                   |

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| 99 | <b>Case No.:6/1/80-ALC2/2011</b>                                                                                                                         | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00888/AM11/                                                                                                                           | RLA File :03/94/040/00831/AM11/          | Lic.No/Date:0310621241<br>15.03.2011       | Defer<br>Date:20.09.2011          |
|    | <b>Decision :</b> The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 20.09.2011. |                                          |                                            |                                   |

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| 100 | <b>Case No.:12/1/80-ALC2/2011</b>                                                                                                                       | Party Name:MINDA SILCA ENGINEERING LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00894/AM11/                                                                                                                          | RLA File<br>:05/24/040/00419/AM11/      | Lic.No/Date:0510286112<br>15.03.2011       | Defer<br>Date:20.09.2011    |
|     | <b>Decision :</b> The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 20.09.2011. |                                         |                                            |                             |

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| 101 | <b>Case No.:28/7/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                          | Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00134/AM12/                                                                                                                                                                                                                                                                                                             | RLA File<br>:03/95/040/01024/AM11/          | Lic.No/Date:0310622823<br>23.03.2011       | Defer<br>Date:20.09.2011    |
|     | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.09.2011: -<br><br>1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise. |                                             |                                            |                             |

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| 102 | <b>Case No.:7/7/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                       | Party Name:MUBEA AUTOMOTIVE INDIA PRIVATE LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00113/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File<br>:31/24/040/00286/AM11/                | Lic.No/Date:3110047773<br>08.04.2011       | Defer<br>Date:20.09.2011    |
|     | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                                   |                                            |                             |

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| 103 | <b>Case No.:16/10/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                            | Party Name:THE TATA POWER COMPANY LTD | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00211/AM12/                                                                                                                                                                                                                                                                                                                | RLA File<br>:07/24/040/00012/AM12/    | Lic.No/Date:0710078667<br>19.04.2011       | Defer<br>Date: 20.09.2011   |
|     | <b>Decision :</b> The Committee noted that the firm's application has been sent to DIPP on 05.08.2011 and representative of DHI has also returned the application of the firm on 19.08.2011. The Committee decided to forward the application of the firm to DIT as the subject matter pertain to them and to re-list the case on 20.09.2011. |                                       |                                            |                             |

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| 104 | <b>Case No.:1/4/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Closed</b> |
|     | HQ File :01/80/050/00036/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:05/24/040/00025/AM12/                | Lic.No/Date:0510289309<br>02.05.2011       |                           |
|     | <b>Decision :</b> The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. The Committee, therefore, felt that ratification of norms of the subject authorization is not required to the R.A./firm and therefore, decided to close the case on the part of NC.<br><br>The Regional Authority may take necessary action accordingly. |                                                   |                                            |                           |

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| 105 | <b>Case No.:8/7/80-ALC2/2011</b>                                                                                                                                         | Party Name:METSO PAPER INDIA PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00114/AM12/                                                                                                                                           | RLA File :05/24/040/00041/AM12/       | Lic.No/Date:0510290250<br>10.05.2011       | Defer<br>Date:20.09.2011    |
|     | <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 21.07.2011 to DHI for examination and comments. The case may be re-listed on 20.09.2011. |                                       |                                            |                             |

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| 106 | <b>Case No.:42/7/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                      | Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00148/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :31/83/040/00002/AM12/                  | Lic.No/Date:3110048061<br>10.05.2011       | Defer<br>Date:20.09.2011    |
|     | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                                  |                                            |                             |

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| 107 | <b>Case No.:32/7/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                      | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00138/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :11/24/040/00009/AM12/             | Lic.No/Date:1110024726<br>11.05.2011       | Defer<br>Date:20.09.2011    |
|     | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                             |                                            |                             |

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| 108 | <b>Case No.:33/7/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Approved</b> |
|     | HQ File :01/80/050/00139/AM12/                                                                                                                                                                                                                                                                                                                                                                   | RLA File :11/24/040/00004/AM12/             | Lic.No/Date:1110024727<br>11.05.2011       |                             |
|     | <b>Decision :</b> The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(80)10-TSW(B)/404 dated 22.07.2011 and decided to ratify the norms in respect of the subject advance authorization as per their written comments.<br><br>Copy of DHI U.O. note referred to above may be forwarded to firm & R.A.<br><br>The RLA may take necessary action accordingly. |                                             |                                            |                             |

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| 109 | <b>Case No.:10/7/80-ALC2/2011</b>                                                                                                                                        | Party Name:MACAWBER BEEKAY PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00116/AM12/                                                                                                                                           | RLA File :05/24/040/00046/AM12/     | Lic.No/Date:0510290507<br>12.05.2011       | Defer<br>Date:20.09.2011    |
|     | <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 01.08.2011 to DHI for examination and comments. The case may be re-listed on 20.09.2011. |                                     |                                            |                             |

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| 110 | <b>Case No.:</b> 38/7/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                              | Party Name:CICB CHEMICON PRIVATE LIMITED, | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
|     | HQ File :01/80/050/00144/AM12/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :07/24/040/00047/AM12/           | Lic.No/Date:0710079218<br>18.05.2011       |                                   |
|     | <p><b>Decision :</b> The Committee deliberated the details of the case and decided to ratify the norms in respect of the subject advance authorization as per General Note - 4 for Engineering Products. Since the party has declared as components, R.A. may obtain details of components for accountability purpose.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                           |                                            |                                   |

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| 111 | <b>Case No.:</b> 37/7/80-ALC2/2011                                                                                                                                                                          | Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD, | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00143/AM12/                                                                                                                                                                              | RLA File :07/24/040/00002/AM12/                      | Lic.No/Date:0710079300<br>19.05.2011       | Defer<br>Date:20.09.2011          |
|     | <p><b>Decision :</b>The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011.</p> |                                                      |                                            |                                   |

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| 112 | <b>Case No.:</b> 15/7/80-ALC2/2011                                                                                                                                                                                                                                                                                                                            | Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00121/AM12/                                                                                                                                                                                                                                                                                                                                | RLA File :04/24/040/00046/AM12/                | Lic.No/Date:0410124251<br>20.05.2011       | Defer<br>Date:20.09.2011          |
|     | <p><b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011.</p> |                                                |                                            |                                   |

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| 113 | <b>Case No.:</b> 16/7/80-ALC2/2011                                                                                                                                                                                                                                                                                                                            | Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00122/AM12/                                                                                                                                                                                                                                                                                                                                | RLA File :04/24/040/00045/AM12/                | Lic.No/Date:0410124249<br>20.05.2011       | Defer<br>Date:20.09.2011          |
|     | <p><b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011.</p> |                                                |                                            |                                   |

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| 114 | <b>Case No.:</b> 36/7/80-ALC2/2011                                                                                                                                                                                                                                                                                                                            | Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00142/AM12/                                                                                                                                                                                                                                                                                                                                | RLA File :04/24/040/00051/AM12/                | Lic.No/Date:0410124216<br>20.05.2011       | Defer<br>Date:20.09.2011          |
|     | <p><b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011.</p> |                                                |                                            |                                   |



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| <b>Case No.:4/10/80-ALC2/2011</b>                                                                                                                                                                                          | Party Name:COOLDECK AQUA SOLUTIONS PVT. LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
| HQ File<br>:01/80/050/00199/AM12/                                                                                                                                                                                          | RLA File<br>:03/94/040/00114/AM12/           | Lic.No/Date:0310632733<br>25.05.2011       |                                   |
| <b>Decision :</b> As per the written comments of C&PC received vide their OM No.46011/72/2011-PC-II dated 05.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- |                                              |                                            |                                   |
| <b>1. Item to be Exported</b>                                                                                                                                                                                              |                                              | <b>Quantity</b>                            |                                   |
| PVE V-BAR/ PVC DRIFT ELIMANATOR WITH BLADE SPACERS/ PVC DRIFT ELIMINATOR BLADE                                                                                                                                             |                                              | 1 Kg                                       |                                   |
| <b>Raw-material Recommended for Import</b>                                                                                                                                                                                 |                                              | <b>Quantity</b>                            |                                   |
| 1. PVC Resin                                                                                                                                                                                                               |                                              | 0.900 Kg                                   |                                   |
| 2. PVC Stabilizer                                                                                                                                                                                                          |                                              | 0.048 Kg                                   |                                   |
| 3. Processing Aid                                                                                                                                                                                                          |                                              | 0.010 Kg                                   |                                   |
| 4. Impact Modifier                                                                                                                                                                                                         |                                              | 0.010 Kg                                   |                                   |
| The RLA may take necessary action accordingly.                                                                                                                                                                             |                                              |                                            |                                   |

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| 116 | <b>Case No.:2/10/80-ALC2/2011</b>                                                                                                                                                                          | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00197/AM12/                                                                                                                                                                             | RLA File :03/94/040/00034/AM12/       | Lic.No/Date:0310633321<br>27.05.2011       | Defer<br>Date: 20.09.2011         |
|     | <b>Decision :</b> The Committee noted that the firm's application has been sent to DIT on 21.07.2011. The Committee, therefore, decided to await the DIT's comments and to re-list the case on 20.09.2011. |                                       |                                            |                                   |

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| 117 | <b>Case No.:3/10/80-ALC2/2011</b>                                                                                                                                                                          | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00198/AM12/                                                                                                                                                                             | RLA File :03/94/040/00035/AM12/       | Lic.No/Date:0310633340<br>27.05.2011       | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The Committee noted that the firm's application has been sent to DIT on 21.07.2011. The Committee, therefore, decided to await the DIT's comments and to re-list the case on 20.09.2011. |                                       |                                            |                                   |

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| 118 | <b>Case No.:17/7/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                      | Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00123/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :02/24/040/00031/AM12/                             | Lic.No/Date:0210159701<br>31.05.2011       | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                                             |                                            |                                   |

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|  | <b>Case No.:29/7/80-ALC2/2011</b> | Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
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|     | HQ File<br>:01/80/050/00135/AM12/                                                                                                                                                                                                                                                                                                     | RLA File<br>:05/24/040/00014/AM12/ | Lic.No/Date:0510292236<br>31.05.2011 |  |
| 119 | <b>Decision :</b> The Committee noted the written comments of DIT received vide their U.O. Note No.17(53)/2011-IPHW dated 29.07.2011 and decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization.<br><br>The RLA may take necessary action accordingly. |                                    |                                      |  |

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|     | <b>Case No.:35/7/80-ALC2/2011</b>                                                                                                                                                                     | Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
| 120 | HQ File :01/80/050/00141/AM12/                                                                                                                                                                        | RLA File<br>:03/95/040/00125/AM12/               | Lic.No/Date:0310633816<br>31.05.2011       | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                                  |                                            |                                   |

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|     | <b>Case No.:1/7/80-ALC2/2011</b>                                                                                                                                                                                                                            | Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
| 121 | HQ File :01/80/050/00107/AM12/                                                                                                                                                                                                                              | RLA File<br>:09/24/040/00119/AM12/            | Lic.No/Date:0910046990<br>03.06.2011       | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's application on 15.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 20.09.2011. |                                               |                                            |                                   |

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|     | <b>Case No.:2/7/80-ALC2/2011</b>                                                                                                                                                                      | Party Name:DENSO HARYANA PVT. LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
| 122 | HQ File :01/80/050/00108/AM12/                                                                                                                                                                        | RLA File<br>:05/23/040/00066/AM12/  | Lic.No/Date:0510292671<br>06.06.2011       | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                     |                                            |                                   |

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|     | <b>Case No.:6/7/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                 | Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Approved</b> |
| 123 | HQ File<br>:01/80/050/00112/AM12/                                                                                                                                                                                                                                                                                                                | RLA File<br>:05/24/040/00080/AM12/                   | Lic.No/Date:0510292689<br>07.06.2011       |                                   |
|     | <b>Decision :</b> The Committee noted the written comments of DIT received vide their U.O. Note No.17(52)/2011-IPHW dated 29.07.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization.<br><br>The RLA may take necessary action accordingly. |                                                      |                                            |                                   |

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|     | <b>Case No.:11/7/80-ALC2/2011</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
| 124 | HQ File<br>:01/80/050/00117/AM12/ | RLA File<br>:04/24/040/00065/AM12/          | Lic.No/Date:0410124734<br>08.06.2011       | Defer<br>Date:20.09.2011          |

**Decision :** The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011.

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| 125 | <b>Case No.:12/7/80-ALC2/2011</b>                                                                                                                                                                     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00118/AM12/                                                                                                                                                                        | RLA File :04/24/040/00067/AM12/             | Lic.No/Date:0410124735<br>08.06.2011       | Defer<br>Date:20.09.2011    |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                             |                                            |                             |

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| 126 | <b>Case No.:14/10/80-ALC2/2011</b>                                                                                                                                                                 | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00209/AM12/                                                                                                                                                                     | RLA File :61/24/040/00012/AM12/             | Lic.No/Date:6110000627<br>08.06.2011       | Defer Date:                 |
|     | <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 27.07.2011 and therefore, decided to await the comments of DHI. The case may be re-listed on 20.09.2011. |                                             |                                            |                             |

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| 127 | <b>Case No.:13/7/80-ALC2/2011</b>                                                                                                                                                                     | Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00119/AM12/                                                                                                                                                                        | RLA File :03/95/040/00126/AM12/                  | Lic.No/Date:0310635194<br>09.06.2011       | Defer<br>Date:20.09.2011    |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011. |                                                  |                                            |                             |

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| 128 | <b>Case No.:18/7/80-ALC2/2011</b>                                                                                                                                                                                                                              | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00124/AM12/                                                                                                                                                                                                                                 | RLA File :04/24/040/00317/AM11/             | Lic.No/Date:0410124882<br>13.06.2011       | Defer<br>Date:20.09.2011    |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's application dated 29.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 20.09.2011. |                                             |                                            |                             |

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| 129 | <b>Case No.:19/7/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                      | Party Name:PRANAV VIKAS (INDIA) LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00125/AM12/                                                                                                                                                                                                                                                                                         | RLA File :05/24/040/00090/AM12/      | Lic.No/Date:0510293230<br>13.06.2011       | Defer<br>Date:20.09.2011    |
|     | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.09.2011: -<br><br>1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format. |                                      |                                            |                             |

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| 130 | <b>Case No.:1/10/80-ALC2/2011</b>                                                                                                                                                                  | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00196/AM12/                                                                                                                                                                     | RLA File<br>:03/94/040/00231/AM12/    | Lic.No/Date:0310635806<br>13.06.2011       | Defer Date:                       |
|     | <b>Decision :</b> The Committee noted that the firm's application has been sent to DIT on 21.07.2011 and therefore, decided to await the comments of DIT. The case may be re-listed on 20.09.2011. |                                       |                                            |                                   |

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| 131 | <b>Case No.:20/7/80-ALC2/2011</b>                                                                                                                                                                                                                        | Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00126/AM12/                                                                                                                                                                                                                           | RLA File<br>:05/23/040/00102/AM12/                          | Lic.No/Date:0510293271<br>14.06.2011       | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's application 06.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 20.09.2011. |                                                             |                                            |                                   |

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| 132 | <b>Case No.:24/7/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                      | Party Name:SDL AUTO PLTD.          | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00130/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File<br>:05/24/040/00094/AM12/ | Lic.No/Date:0510293520<br>15.06.2011       | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 27.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                    |                                            |                                   |

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| 133 | <b>Case No.:25/7/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                      | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00131/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File<br>:03/94/040/00192/AM12/       | Lic.No/Date:0310636369<br>15.06.2011       | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                          |                                            |                                   |

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| 134 | <b>Case No.:15/10/80-ALC2/2011</b>                                                                                                                                                                                                                                                       | Party Name:LALITHA & COMPANY PAPER PRODUCTS PVT LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00210/AM12/                                                                                                                                                                                                                                                           | RLA File<br>:09/24/040/00067/AM12/                   | Lic.No/Date:0910047134<br>15.06.2011       | Defer Date:                       |
|     | <b>Decision :</b> The Committee noted that the firm's application has been sent to DIPP on 27.07.2011. The Committee decided to forward a copy of firm's application to DHI for examination and comments as the subject matter pertain to them. The case may be re-listed on 20.09.2011. |                                                      |                                            |                                   |

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| 135 | <b>Case No.:26/7/80-ALC2/2011</b>                                                                                                                                                                  | Party Name:ROCKWELL<br>AUTOMATION INDIA PRIVATE<br>LIMITED | Meet No/Date:10/80-<br>ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00132/AM12/                                                                                                                                                                     | RLA File<br>:05/24/040/00079/AM12/                         | Lic.No/Date:0510293596<br>16.06.2011           | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The Committee noted that the firm's application has been sent to DIT on 15.07.2011 and therefore, decided to await the comments of DIT. The case may be re-listed on 20.09.2011. |                                                            |                                                |                                   |

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| 136 | <b>Case No.:27/7/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                      | Party Name:GLOBAL<br>OPHTHALMIC PRIVATE<br>LIMITED | Meet No/Date:10/80-<br>ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00133/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File<br>:04/24/040/00044/AM12/                 | Lic.No/Date:0410125060<br>17.06.2011           | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 18.06.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011. |                                                    |                                                |                                   |

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| 137 | <b>Case No.:41/7/80-ALC2/2011</b>                                                                                                                                                                                                                           | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:10/80-<br>ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00147/AM12/                                                                                                                                                                                                                              | RLA File<br>:05/23/040/00111/AM12/                                | Lic.No/Date:0510293870<br>20.06.2011           | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's application on 18.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 20.09.2011. |                                                                   |                                                |                                   |

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| 138 | <b>Case No.:13/10/80-ALC2/2011</b>                                                                                                                                                                                                                          | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:10/80-<br>ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00208/AM12/                                                                                                                                                                                                                              | RLA File<br>:05/23/040/00116/AM12/                                | Lic.No/Date:0510294411<br>23.06.2011           | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's application on 27.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 20.09.2011. |                                                                   |                                                |                                   |

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| 139 | <b>Case No.:10/10/80-ALC2/2011</b>                                                                                                                                                                                                          | Party Name:INJECTOPLAST<br>PVT.LTD | Meet No/Date:10/80-<br>ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00205/AM12/                                                                                                                                                                                                           | RLA File<br>:06/24/040/00014/AM12/ | Lic.No/Date:0610022579<br>28.06.2011           | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The Committee noted that the firm's application has been sent to DC(MSME) on 27.07.2011 for examination and comments. The Committee, therefore, decided to defer the consideration and to re-list the case on 20.09.2011. |                                    |                                                |                                   |

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|  | <b>Case No.:11/10/80-ALC2/2011</b> | Party Name:EASTERN<br>EQUIPMENT AND ENGINEERS<br>PRIVATE LIMITED. | Meet No/Date:10/80-<br>ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
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| 140 | HQ File<br>:01/80/050/00206/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:02/24/040/00059/AM12/ | Lic.No/Date:0210161336<br>28.06.2011 | Defer<br>Date:20.09.2011 |
|     | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.09.2011: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.4, 5 &amp; 11 of the Standard Deficiency Format.</li> <li>2. Separate quantities of MS Plates &amp; MS Angles/Channels for import item at Sl. No.2.</li> </ol> |                                    |                                      |                          |

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| 141                                                                                                                                                                                                                                    | <b>Case No.:12/10/80-ALC2/2011</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                        | HQ File<br>:01/80/050/00207/AM12/  | RLA File<br>:07/24/040/00094/AM12/          | Lic.No/Date:0710080332<br>04.07.2011       | Defer<br>Date:20.09.2011          |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to DIT on 27.07.2011 for examination and comments. The Committee, therefore, decided to defer the consideration and to re-list the case on 20.09.2011. |                                    |                                             |                                            |                                   |

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| 142                                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:5/10/80-ALC2/2011</b> | Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                       | HQ File<br>:01/80/050/00200/AM12/ | RLA File<br>:05/24/040/00131/AM12/                 | Lic.No/Date:0510296883<br>18.07.2011       | Defer<br>Date:20.09.2011          |
| <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.09.2011: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.3,4,5 &amp; 11 of the Standard Deficiency Format.</li> </ol> |                                   |                                                    |                                            |                                   |

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| 143                                                                                                                                                                                                                                     | <b>Case No.:6/10/80-ALC2/2011</b> | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                         | HQ File<br>:01/80/050/00201/AM12/ | RLA File<br>:03/95/040/00150/AM12/ | Lic.No/Date:0310642997<br>19.07.2011       | Defer<br>Date:20.09.2011          |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to DIPP on 08.08.2011 for examination and comments. The Committee, therefore, decided to defer the consideration and to re-list the case on 20.09.2011. |                                   |                                    |                                            |                                   |

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| 144                                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:7/10/80-ALC2/2011</b> | Party Name:PRANAV VIKAS (INDIA) LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                       | HQ File<br>:01/80/050/00202/AM12/ | RLA File<br>:05/24/040/00138/AM12/   | Lic.No/Date:0510297044<br>20.07.2011       | Defer<br>Date:20.09.2011          |
| <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.09.2011: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.3,4,5 &amp; 11 of the Standard Deficiency Format.</li> </ol> |                                   |                                      |                                            |                                   |

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| 145 | <b>Case No.:8/10/80-ALC2/2011</b>                                                                                                                                                                                                                                 | Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00203/AM12/                                                                                                                                                                                                                                 | RLA File<br>:31/82/040/00099/AM12/                    | Lic.No/Date:3110049329<br>20.07.2011       | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 20.09.2011. |                                                       |                                            |                                   |

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| 146 | <b>Case No.:9/10/80-ALC2/2011</b>                                                                                                                                                                                                                                | Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD. | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00204/AM12/                                                                                                                                                                                                                                | RLA File<br>:31/82/040/00107/AM12/                      | Lic.No/Date:3110049381<br>22.07.2011       | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 20.09.2011. |                                                         |                                            |                                   |

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| 147 | <b>Case No.:17/10/80-ALC2/2011</b>                                                                                                                                                                                                                               | Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD., | Meet No/Date:10/80-ALC2/2011<br>09.08.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00212/AM12/                                                                                                                                                                                                                                | RLA File<br>:05/24/040/00151/AM12/                          | Lic.No/Date:0510297654<br>26.07.2011       | Defer<br>Date:20.09.2011          |
|     | <b>Decision :</b> The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 20.09.2011. |                                                             |                                            |                                   |

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| Case No. A-01     | M/s. Motherson<br>Sumi Systems Ltd.,<br>New Delhi | HQ.FNo.01/80/162/00503/AM12/DES.I | Lic. No. & date<br>0510204921dt.14.06.2007 |
| Meeting No. 10/12 |                                                   | RA.FNo.05/24/040/00219/AM08       |                                            |
| Date: 09.08.2011  |                                                   | Revision of norms                 |                                            |

The Committee noted that on-line data has not been received but the firm's application has been received and the same has been sent to DHI for examination and comments. The case may be re-listed on 20.09.2011.

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| Case No. A-02     | M/s. Plant<br>Engineering<br>Service, Chennai | HQ.FNo.01/80/162/00504/AM12/DES.I | Lic. No. & date<br>0410118711dt<br>09.11.2010 |
| Meeting No. 10/12 |                                               | RA.FNo.04/24/040/00198/AM11       |                                               |
| Date: 09.08.2011  |                                               | Revision of norms                 |                                               |

The Committee noted that on-line data has not been received but the firm's application has been received and the same has been sent to DHI for examination and comments. The case may be re-listed on 20.09.2011.

#### S.No.198

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| Case No. A/R-63   | M/s. Thyssenkrup<br>Industries India Ltd., | FNo.01/80/50/ 01852/AM09/DES.I | Lic.No. & Date<br>3110037568<br>dt.03.03.2009 |
| Meeting No. 10/12 |                                            | RA F.No.31/21/040/00399/Am09   |                                               |
| Date: 09.08.2011  |                                            | Ratification of norms          |                                               |

The Committee noted that the firm has requested for merger of two Advance Authorizations No. 3110039814 dated 02.09.09 and No. 3110037568 dt.03.03.2009. The firm submitted copies of e-mail communication with NIC, DGFT wherein the firm was advised to take second license in view of change in manual to on-line

processing of Shipping Bills. The Committee, therefore, decided to send the case to DHI for examination and comments. The case may be re-listed on 20.09.2011.

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| Case No.A/R-75    | M/s. Dee Development Engineers Pvt. Ltd., | HQ F.No.01/80/50/00160/AM08/DES-I                                      | Lic. Nos. & Date |
| Meeting No. 10/12 |                                           | RLA F.No.05/24/04000175/AM08                                           | 0510205473       |
| Date: 09.08.2011  |                                           | Deletion of condition in MTR / No. in different advance authorizations | dt.27.06.2007    |

The Committee noted that R.A. was asked to give a copy of earlier NC decision but it was not received from them. The Committee decided to close the case as the request of the firm is not clear and R.A./firm did not furnish requisite details of the case.

The Regional Authority may take necessary action accordingly.

S.No.200

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| Case No. A/R- 81  | M/s. Bharat Heavy Electricals Ltd., Bhopal | F.No. 01/80/50/ 00184/AM09/DES.I | Lic.No. & Date |
| Meeting No. 10/12 |                                            | RA F.No.11/24/040/00059/AM08     | 1110016748     |
| Date: 09.08.2011  |                                            | Revision of norms                | dt.04.02.2008  |

The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(80)10-TSW(B)/503 dated 22.07.2011 and decided to ratify the norms in respect of the subject advance authorization as per their written comments.

Copy of DHI U.O. note referred to above may be forwarded to firm & R.A.

The RLA may take necessary action accordingly.

Sl.No.201

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| Case No. A/R- 78  | M/s. Botil Oil Tools India Pvt. Ltd., | HQ F.No.01/80/50/00918/AM09/DES-I | Lic. No. & Date |
| Meeting No. 10/12 |                                       | RLA No.05/24/040/00940/AM08       | 0510217768      |
| Date: 09.08.2011  |                                       | Revision of norms                 | dt.12.03.2008   |

The Committee noted that a decision in the case has already been taken in previous Meeting No. 07/12 dated 28.06.2011 and decided to withdraw the case.

Sl.No.202

|                   |                                       |                                   |                 |
|-------------------|---------------------------------------|-----------------------------------|-----------------|
| Case No. A/R- 88  | M/s. Botil Oil Tools India Pvt. Ltd., | HQ F.No.01/80/50/00512/AM10/DES-I | Lic. No. & Date |
| Meeting No. 10/12 |                                       | RLA No.05/23/040/00093/AM10       | 0510252255      |
| Date: 09.08.2011  |                                       | Revision of norms                 | dt.10.11.2009   |

The Committee noted that a decision in the case has already been taken in previous Meeting No. 07/12 dated 28.06.2011 and decided to withdraw the case.

Sl.No.203

|                   |                                       |                                   |                 |
|-------------------|---------------------------------------|-----------------------------------|-----------------|
| Case No. A/R- 89  | M/s. Botil Oil Tools India Pvt. Ltd., | HQ F.No.01/80/50/00648/AM10/DES-I | Lic. No. & Date |
| Meeting No. 10/12 |                                       | RLA No.05/23/040/00145/AM10       | 0510255715      |
| Date: 09.08.2011  |                                       | Revision of norms                 | dt.06.01.2010   |

The Committee noted that a decision in the case has already been taken in previous Meeting No. 07/12 dated 28.06.2011 and decided to withdraw the case.

Sl.No.204

|                  |  |                                   |                 |
|------------------|--|-----------------------------------|-----------------|
| Case No. A/R- 90 |  | HQ F.No.01/80/50/00535/AM10/DES-I | Lic. No. & Date |
|------------------|--|-----------------------------------|-----------------|



|                   |                      |                             |               |
|-------------------|----------------------|-----------------------------|---------------|
| Meeting No. 10/12 | M/s. Botil Oil Tools | RLA No.05/23/040/00099/AM10 | 0510252923    |
| Date: 09.08.2011  | India Pvt. Ltd.,     | Revision of norms           | dt.19.11.2009 |

The Committee noted that a decision in the case has already been taken in previous Meeting No. 07/12 dated 28.06.2011 and decided to withdraw the case.

S.No.205

|                   |                                     |                                   |                 |
|-------------------|-------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-133  | M/s. Bharat Heavy Electricals Ltd., | HQ F.No.01/80/50/01567/AM09/DES.I | Lic. No. & date |
| Meeting No. 10/12 | Trichirapalli                       | RA.F.No.04/24/040/00183/AM09      | 0410100820      |
| Date: 09.08.2011  |                                     | Ratification of norms             | dt.15.12.2008   |

The Committee deliberated the written comments of DHI received vide their U.O. Note No. 3(29)/9-TSW(B)/26 & 393 dated 10.01.2011 & 15.07.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

### Export

The description of export product to be amended & their weight incorporated as given below:

1. ESP- 8 numbers- 18,418 MT
2. APH- 4 numbers-2680 MT
3. FAN-16 numbers-900 MT
4. Dampers & gates- -836 MT

### Import

1. Item no 1- Allow 800 MT with 3% wastage as applied for.
2. Item no 2- Allow 800 MT as applied for.
3. Item no 3- Allow 14.85 MT with 1% wastage.
4. Item no 4 -Allow 400 MT with 3% wastage as applied for.
5. Item no 5- Allow 1435.3MT with 1.7 % wastage as applied for.
6. Item no 6- The description of import item No. 6 is amended as “ SS Wires” and allowed a quantity of 70.86 MT with 1% wastage.
7. Item no 17- Allow with accountability clause
8. Item no 25- This is a tool & hence to be deleted.
9. All other items up to item no 34 arte either components or spares. Components may be allowed under Gn-4 & spares as per spares policy.
10. The word “etc” may be deleted from the description of the import items.

The RLA may take necessary action accordingly.

S.No.206

|                   |                                     |                                   |                 |
|-------------------|-------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-134  | M/s. Bharat Heavy Electricals Ltd., | HQ F.No.01/80/50/00587/AM10/DES.I | Lic. No. & date |
| Meeting No. 10/12 | Trichirapalli                       | RA.F.No.04/24/040/00188/AM09      | 0410109500      |
| Date: 09.08.2011  |                                     | Ratification of norms             | dt.18.11.2009   |

The Committee deliberated the written comments of DHI received vide their U.O. Note No. 3(29)/9-TSW(B)/25 & 392 dated 10.01.2011 & 15.07.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

### Export

The description of export product to be amended & their weight incorporated as given below:

1. ESP- 8 numbers- 16,692MT
2. APH- 8 numbers-4144MT
3. FAN-16 numbers-868 MT
4. Dampers & gates- -1412 MT

### Import

1. Item no 1- Allow 2000 MT with 3% wastage as applied for.
2. Item no 2- Allow 1247 MT with 5% wastage as applied for.
3. Item no 3- Allow at 20 MT with negligible wastage.
4. Item no 4 – Allow 1100MT with 2.2% wastage as applied for.
5. Item no 5- The description of import item No. 5 as is amended as “SS Wires” and allowed a quantity of 53 MT with 1% wastage
6. All other items up to item no 30 are either components or spares. Components to be allowed under Gn-4 & spares as per spares policy.

The RLA may take necessary action accordingly.

### S.No.207

|                   |                                                |                                   |                 |
|-------------------|------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-135  | M/s. GEA BGR Energy System India Ltd., Chennai | HQ F.No.01/80/50/00442/AM10/DES.I | Lic. No. & date |
| Meeting No. 10/12 |                                                | RA.F.No.04/24/040/00163/AM10      | 0410108335      |
| Date: 09.08.2011  |                                                | Ratification of norms             | dt.09.10.2009   |

The Committee deliberated the written comments of DHI received vide their U.O. Note No. 3(29)/9-TSW(B)/392 dated 15.07.2011 and decided to allow the import of item No. 6 (S.S. Plates) to the extent of 3137.4 kg as requested by the firm in respect of the subject advance authorization.

The RLA may take necessary action accordingly.

### S.No.208

|                   |                                              |                                   |                 |
|-------------------|----------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-136  | M/s. Bharat Heavy Electricals Ltd., Haridwar | HQ F.No.01/80/50/00319/AM10/DES.I | Lic. No. & date |
| Meeting No. 10/12 |                                              | RA.F.No.61/24/040/00020/AM10      | 6110000343      |
| Date: 09.08.2011  |                                              | Ratification of norms             | dt.19.08.2009   |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011.

### S.No.209

|                   |                                                   |                                   |                 |
|-------------------|---------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-138  | M/s. Bharat Heavy Electricals Ltd., Trichirapalli | HQ F.No.01/80/50/00326/AM10/DES.I | Lic. No. & date |
| Meeting No. 10/12 |                                                   | RA.F.No.04/24/040/00105/AM10      | 0410107118      |
| Date: 09.08.2011  |                                                   | Ratification of norms             | dt.21.08.2009   |

The Committee deliberated the written comments of DHI received vide their U.O. Note No. 3(29)/9-TSW(B)/24 & 392 dated 10.01.2011 & dated 15.07.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

### Export

The description of export product may be amended & their weight incorporated as given below:

1. ESP- 8 numbers- 18,378 MT
2. APH- 4 numbers-3804 MT
3. FAN-16 numbers-900 MT
4. Dampers & gates- -1256 MT

### Import

1. Item no 1- Allow 2000 MT with 3% wastage as applied for.
2. Item no 2- Allow 792 MT with 5% wastage as applied for.
3. Item no 3- Allow at 14 MT with negligible wastage.

4. Item no 4 - Allow at 1260MT with 2% wastage as applied for.
5. Item no 5- The description of import item No. 5 is amended as “ SS Wires” and allowed a quantity of 67.88 MT with 1% wastage.
6. Item no 40- this is a tool & hence to be deleted.
7. All other items up to item no 58 are either components or spares. Components to be allowed under Gn-4 & spares as per spares policy.

The RLA may take necessary action accordingly.

S.No.210

|                   |                                                    |                                                                                                          |                                                                                 |
|-------------------|----------------------------------------------------|----------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------|
| Case No. A/R-132  | M/s. Enmas GB Power Systems Projects Ltd., Chennai | HQ F.No.01/80/050/00102/AM10/DES-I<br>HQ F.No.01/80/050/00365/AM10/DES-I<br>RA.F.No.04/24/040/00323/Am08 | Lic. No. & date<br>0410104770<br>dt.21.05.2009 &<br>0410107592<br>dt.07.09.2009 |
| Meeting No. 10/12 |                                                    | Ratification of norms                                                                                    |                                                                                 |
| Date: 09.08.2011  |                                                    |                                                                                                          |                                                                                 |

The Committee noted this is a merger case and therefore it will be decided with other case. The case may be re-listed on 20.09.2011.

S.No.211

|                   |                                                       |                                                                     |                                               |
|-------------------|-------------------------------------------------------|---------------------------------------------------------------------|-----------------------------------------------|
| Case No.A/R-143   | M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai | HQ F.No.01/80/050/00594/AM08/ DES-I<br>RA F.No.04/24/040/00276/AM08 | Lic.No. & Date<br>0410092211<br>dt.20.11.2007 |
| Meeting No. 10/12 |                                                       | Ratification of norms                                               |                                               |
| Date: 09.08.2011  |                                                       |                                                                     |                                               |

The Committee noted firm has submitted some fresh information and therefore decided to write a D.O. letter to R.A. The case may be re-listed on 20.09.2011.

S.No.212

|                   |                                                       |                                                                     |                                               |
|-------------------|-------------------------------------------------------|---------------------------------------------------------------------|-----------------------------------------------|
| Case No.A/R-144   | M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai | HQ F.No.01/80/050/00338/AM09/ DES-I<br>RA F.No.04/24/040/00404/AM08 | Lic.No. & Date<br>0410094622<br>dt.19.03.2008 |
| Meeting No. 10/12 |                                                       | Ratification of norms                                               |                                               |
| Date: 09.08.2011  |                                                       |                                                                     |                                               |

The Committee noted firm has submitted some fresh information and therefore decided to write a D.O. letter to R.A. The case may be re-listed on 20.09.2011.

S.No.213

|                   |                                                       |                                                                     |                                               |
|-------------------|-------------------------------------------------------|---------------------------------------------------------------------|-----------------------------------------------|
| Case No.A/R-145   | M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai | HQ F.No.01/80/162/00884/AM08/ DES-I<br>RA F.No.04/24/040/00163/AM08 | Lic.No. & Date<br>0410090764<br>dt.29.08.2007 |
| Meeting No. 10/12 |                                                       | Ratification of norms                                               |                                               |
| Date: 09.08.2011  |                                                       |                                                                     |                                               |

The Committee noted firm has submitted some fresh information and therefore decided to write a D.O. letter to R.A. The case may be re-listed on 20.09.2011.

S.No.214

|                   |                                                       |                                                                     |                                               |
|-------------------|-------------------------------------------------------|---------------------------------------------------------------------|-----------------------------------------------|
| Case No.A/R-146   | M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai | HQ F.No.01/80/050/00178/AM08/ DES-I<br>RA F.No.04/24/040/00086/AM08 | Lic.No. & Date<br>0410089961<br>dt.14.06.2007 |
| Meeting No. 10/12 |                                                       | Ratification of norms                                               |                                               |
| Date: 09.08.2011  |                                                       |                                                                     |                                               |

The Committee noted firm has submitted some fresh information and therefore decided to write a D.O. letter to R.A. The case may be re-listed on 20.09.2011.

S.No.215

|                 |  |                                     |                |
|-----------------|--|-------------------------------------|----------------|
| Case No.A/R-147 |  | HQ F.No.01/80/050/00617/AM09/ DES-I | Lic.No. & Date |
|-----------------|--|-------------------------------------|----------------|

|                   |                                                       |                              |                             |
|-------------------|-------------------------------------------------------|------------------------------|-----------------------------|
| Meeting No. 10/12 | M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai | RA F.No.04/24/040/00032/AM08 | 0410096034<br>dt.26.05.2008 |
| Date: 09.08.2011  |                                                       | Ratification of norms        |                             |

The Committee noted firm has submitted some fresh information and therefore decided to write a D.O. letter to R.A. The case may be re-listed on 20.09.2011.

S.No.216

|                   |                                                       |                                     |                             |
|-------------------|-------------------------------------------------------|-------------------------------------|-----------------------------|
| Case No.A/R-148   | M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai | HQ F.No.01/80/050/00832/AM09/ DES-I | Lic.No. & Date              |
| Meeting No. 10/12 |                                                       | RA F.No.04/24/040/00115/AM09        | 0410097812<br>dt.07.08.2008 |
| Date: 09.08.2011  |                                                       | Ratification of norms               |                             |

The Committee noted firm has submitted some fresh information and therefore decided to write a D.O. letter to R.A. The case may be re-listed on 20.09.2011.

S.No.217

|                   |                                          |                                                                                                   |                             |
|-------------------|------------------------------------------|---------------------------------------------------------------------------------------------------|-----------------------------|
| Case No. A/R-188  | M/s. Ingersoll Rand (India) Ltd., Mumbai | HQF.No.01/80/162/00453/AM01/DES.I                                                                 | Lic. No. & date             |
| Meeting No. 10/12 |                                          | RA.F.No.03/24/040/00396/AM04                                                                      | 0310045622<br>dt.18.07.2000 |
| Date: 09.08.2011  |                                          | Request for restoration of import items under Sl. No.16, 17(a) (b) and (c) and 19 of ratification |                             |

The Committee noted that requisite information (a copy of Minutes) is yet to be received from R.A. and decided to remind to R.A. once again. The Case may be re-listed on 20.09.2011.

S.No.218

|                   |                                     |                                   |                             |
|-------------------|-------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-01   | M/s. Bharat Heavy Electricals Ltd., | HQF.No.01/80/050/00419/AM10/DES.I | Lic. No. & date             |
| Meeting No. 10/12 |                                     | RA.F.No.11/24/040/00016/AM10      | 1110021021<br>dt.08.09.2009 |
| Date: 09.08.2011  |                                     | Ratification of norms             |                             |

The Committee observed that the firm has not replied to this office letter 27.05.2011 and subsequent its reminder dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information also to appear before the NC to explain their case **in person** along with technical expert and full facts of the case. The case may be re-listed on 20.09.2011.

S.No.219

|                   |                                           |                                   |                              |
|-------------------|-------------------------------------------|-----------------------------------|------------------------------|
| Case No. A/R-13   | M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai | HQF.No.01/80/050/00785/AM10/DES.I | Lic. No. & date              |
| Meeting No. 10/12 |                                           | RA.F.No.03/94/040/00986/AM10      | 0310561988<br>dt.225.02.2010 |
| Date: 09.08.2011  |                                           | Ratification of norms             |                              |

The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011.

S.No.220

|                   |                                                    |                                   |                             |
|-------------------|----------------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-18   | M/s. Theyssenkrup Industries India Pvt. LTd., Pune | HQF.No.01/80/050/00022/AM11/DES.I | Lic. No. & date             |
| Meeting No. 10/12 |                                                    | RA.F.No.31/24/040/00198/AM10      | 3110041936<br>dt.15.02.2010 |
| Date: 09.08.2011  |                                                    | Ratification of norms             |                             |

The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011.

S.No.221

|                   |                                                  |                                   |                             |
|-------------------|--------------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-20   | M/s. Marks Pryor Marketing Technology Pvt. Ltd., | HQF.No.01/80/050/00827/AM10/DES.I | Lic. No. & date             |
| Meeting No. 10/12 |                                                  | RA.FNo.31/24/040/00213/AM10       | 3110042306<br>dt.10.03.2010 |
| Date: 09.08.2011  |                                                  | Ratification of norms             |                             |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011.

S.No.222

|                   |                                              |                                   |                             |
|-------------------|----------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-23   | M/s. Bharat Heavy Electricals Ltd., Haridwar | HQF.No.01/80/050/00232/AM11/DES.I | Lic. No. & date             |
| Meeting No. 10/12 |                                              | RA.FNo.61/24/040/00024/AM11       | 6110000457<br>dt.17.06.2010 |
| Date: 09.08.2011  |                                              | Ratification of norms             |                             |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011.

S.No.223

|                   |                                                |                                   |                             |
|-------------------|------------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-26   | M/s. The Saraswati Industrial Syndicates Ltd., | HQF.No.01/80/050/00589/AM10/DES.I | Lic. No. & date             |
| Meeting No. 10/12 |                                                | RA.FNo.05/24/040/00387/AM10       | 0510254039<br>dt.07.12.2009 |
| Date: 09.08.2011  |                                                | Ratification of norms             |                             |

On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.09.2011: -

1. Mixing ratio of Corrothane XT and Corrothane XT HA for internal lining .
2. Dry Film Thickness (DFT) of internal lining in the export products.
3. Practical spreading rate of lining material duly supported by the supplier's catalogue.

S.No.224

|                   |                                                |                                   |                             |
|-------------------|------------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-32   | M/s. Driplex Water Engineering Ltd., New Delhi | HQF.No.01/80/050/00128/AM11/DES.I | Lic. No. & date             |
| Meeting No. 10/12 |                                                | RA.FNo.05/23/040/00012/AM11       | 0510263163<br>dt.28.04.2010 |
| Date: 09.08.2011  |                                                | Ratification of norms             |                             |

The Committee noted that the firm representative has appeared in P.H. on 28.06.2011 in a similar case but failed to justify the request pertaining to deletion of condition (ii) a & (ii) c. The Committee, therefore, decided not to agree to the firm request in this regard. However, as per written comments of DHI received vide their U.O. Note No. 3(26)/2010-TSW(B)/381 dated 14.07.2011, the Committee decided to amend the condition (ii) to "3200mm dia spherical vessels – 6 numbers" in respect of the subject advance authorization.

The RLA may take necessary action accordingly.

S.No.225

|                 |  |                                   |                 |
|-----------------|--|-----------------------------------|-----------------|
| Case No. A/R-33 |  | HQF.No.01/80/050/00046/AM10/DES.I | Lic. No. & date |
|-----------------|--|-----------------------------------|-----------------|

|                   |                    |                              |                             |
|-------------------|--------------------|------------------------------|-----------------------------|
| Meeting No. 10/12 | M/s. Teksons Ltd., | RA.F.No.03/95/040/00757/AM07 | 0310399654<br>dt.15.09.2006 |
| Date: 09.08.2011  |                    | Ratification of norms        |                             |

The Committee decided to forward a copy of firm's reply dated 05.08.2011 to DHI for examination and comments. The case may be re-listed on 20.09.2011.

S.No.226

|                   |                      |                                   |                             |
|-------------------|----------------------|-----------------------------------|-----------------------------|
| Case No. A/R-34   | M/s. The             | HQF.No.01/80/050/00062/AM11/DES.I | Lic. No. & date             |
| Meeting No. 10/12 | Saraswati Industrial | RA.F.No.05/24/040/00019/AM11      | 0510262876<br>dt.23.04.2010 |
| Date: 09.08.2011  | Syndicate Ltd.,      | Ratification of norms             |                             |

The Committee noted that the firm's representation has been sent to DIPP on 27.07.2011 for examination and comments. The Committee decided to defer the case and to re-list the case on 20.09.2011.

S.No.227

|                   |                   |                                   |                             |
|-------------------|-------------------|-----------------------------------|-----------------------------|
| Case No. A/R-45   | M/s. Minda Silca  | HQF.No.01/80/050/00759/AM10/DES.I | Lic. No. & date             |
| Meeting No. 10/12 | Engineering Ltd., | RA.F.No.05/24/040/00462/AM10      | 0510258405<br>dt.12.02.2010 |
| Date: 09.08.2011  | Noida             | Correction of norms               |                             |

The Committee agreed with the written comments of DHI received vide their U.O. Note No. 3(29)/9-TSW(B)/392 dated 15.07.2011 and decided to change in quantity of export to number in respect of the subject advance authorization. However weight in export product may be retained for accountability compliance.

The RLA may take necessary action accordingly.

|                   |                                           |                                     |                             |
|-------------------|-------------------------------------------|-------------------------------------|-----------------------------|
| Case No. A/R-58   | M/s. Elecon Engineering Co. Ltd., Gujarat | HQF.No.01/80/162/0000518/AM11/DES.I | Lic. No. & date             |
| Meeting No. 10/12 |                                           | RA.F.No.34/82/042/00007/AM04        | 3410008330<br>dt.29.08.2003 |
| Date: 09.08.2011  |                                           | Ratification of norms               |                             |

On the recommendation of the representative of DHI vide their U.O. Note No. 3(19)/11-TSW(B)/439 dated 05.08.2011, the Committee decided the firm may be asked to submit a legible copy of complete application, deficiency letters, their replies and decision of Norms Committee so as to examine their request. The case may be re-listed on 20.09.2011.

|                   |                                        |                                     |                             |
|-------------------|----------------------------------------|-------------------------------------|-----------------------------|
| Case No. A/R-59   | M/s. Apex Test Technologies, Bangalore | HQF.No.01/80/050/0000864/AM11/DES.I | Lic. No. & date             |
| Meeting No. 10/12 |                                        | RA.F.No.05/23/040/00340/AM11        | 0710069015<br>dt.21.12.2009 |
| Date: 09.08.2011  |                                        | Ratification of norms               |                             |

The Committee noted that the firm's representation has been sent to DC(MSME) for examination and comments. The case may be re-listed on 20.09.2011.

|                   |                                                                                    |                                     |                             |
|-------------------|------------------------------------------------------------------------------------|-------------------------------------|-----------------------------|
| Case No. A/R-60   | Reference received from Zonal Jt.DGFT, Mumbai Of M/s. Larsen & Toubro Ltd., Mumbai | HQF.No.01/80/050/0000405/AM07/DES.I | Lic. No. & date             |
| Meeting No. 10/12 |                                                                                    | RA.F.No.03/95/040/00315/AM07        | 0310389453<br>dt.14.07.2006 |
| Date: 09.08.2011  |                                                                                    | Fixation of ad-hoc norms            |                             |

The Committee noted that the matter pertains to redemption of Advance Authorization and therefore decided to request R.A. to take a decision as per existing FTP/HBP provisions and return to Norms Committee on in case any revision in norms is required.

The RLA may take necessary action accordingly.

|                   |                                                            |                                     |                             |
|-------------------|------------------------------------------------------------|-------------------------------------|-----------------------------|
| Case No. A/R-61   | Reference received from                                    | HQF.No.01/80/050/0000230/AM07/DES.I | Lic. No. & date             |
| Meeting No. 10/12 | Zonal Jt.DGFT, Mumbai Of M/s. Larsen & Toubro Ltd., Mubmai | RA.F.No.03/95/040/00236/AM07        | 0310382860<br>dt.02.06.2006 |
| Date: 09.08.2011  |                                                            | Fixation of ad-hoc norms            |                             |

The Committee noted that the matter pertains to redemption of Advance Authorization and therefore decided to request R.A. to take a decision as per existing FTP/HBP provisions and return to Norms Committee on in case any revision in norms is required.

The RLA may take necessary action accordingly.

|                   |                                    |                                                                                                                   |                                                                                                |
|-------------------|------------------------------------|-------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------|
| Case No. A/R-62   | M/s. Macmet India Limited, Kolkata | HQF.No.01/80/050/0000478/AM09/DES.I<br>HQF.No.01/80/050/0000479/AM09/DES.I<br>HQF.No.01/80/050/0000480/AM09/DES.I | Lic. No. & date                                                                                |
| Meeting No. 10/12 |                                    | RA.F.No.02/24/040/00030/AM09<br>RA.F.No.02/24/040/00031/AM09<br>RA.F.No.02/24/040/00032/AM09                      | 0210113456<br>dt.11.06.2008;<br>0210113457<br>dt.11.06.2008<br>and 0210113458<br>dt.11.06.2008 |
| Date: 09.08.2011  |                                    | Ratification of norms                                                                                             |                                                                                                |

The Committee noted that the firm's representation has been sent to DHI for examination and comments. The case may be re-listed on 20.09.2011.

|                   |                                                         |                                   |                             |
|-------------------|---------------------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-63   | M/s. The Saraswati Industrial Syndicate Ltd., New Delhi | HQF.No.01/81/050/00052/AM08/DES.I | Lic. No. & date             |
| Meeting No. 10/12 |                                                         | RA.F.No.05/24/040/01081/AM07      | 0510202875<br>dt.24.04.2007 |
| Date: 09.08.2011  |                                                         | Revision of norms                 |                             |

The Committee noted that the firm's representation was sent to DIPP on 21.07.2011. The Committee also decided to forward a copy of firm's representation to DHI for examination and comments. The case may be re-listed on 20.09.2011.

|                   |                                                         |                                   |                             |
|-------------------|---------------------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-64   | M/s. The Saraswati Industrial Syndicate Ltd., New Delhi | HQF.No.01/81/050/00010/AM11/DES.I | Lic. No. & date             |
| Meeting No. 10/12 |                                                         | RA.F.No.05/24/040/00548/AM10      | 0510262026<br>dt.07.04.2010 |
| Date: 09.08.2011  |                                                         | Revision of norms                 |                             |

As per the written comments of DIPP received vide their U.O. Note dated 09.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Total quantity of import items at Sl. No 14 & 28 put together may be allowed as 10 Nos. ( 8508 Kgs.) on net to net basis.

The RLA may take necessary action accordingly.

|                   |                                              |                                  |                                                |
|-------------------|----------------------------------------------|----------------------------------|------------------------------------------------|
| Case No. A/R-65   | M/s. Micron Instruments Pvt. Ltd., New Delhi | HQF.No.01/80/050/00513/AM11/DESI | Lic. No. & date<br>0510272362<br>dt.08.09.2010 |
| Meeting No. 10/12 |                                              | RA.F.No.05/24/040/00219/AM11     |                                                |
| Date: 09.08.2011  |                                              | Revision of norms                |                                                |

As per the written comments of DIPP received vide their U.O. Note dated 09.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weight of export product may be specified as 912 Kgs.
2. Quantity of import item may be allowed as 3994 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap.

The RLA may take necessary action accordingly.

|                   |                                              |                                  |                                                |
|-------------------|----------------------------------------------|----------------------------------|------------------------------------------------|
| Case No. A/R-66   | M/s. Micron Instruments Pvt. Ltd., New Delhi | HQF.No.01/80/050/00382/AM11/DESI | Lic. No. & date<br>0510271875<br>dt.31.08.2010 |
| Meeting No. 10/12 |                                              | RA.F.No.05/24/040/00208/AM11     |                                                |
| Date: 09.08.2011  |                                              | Revision of norms                |                                                |

As per the written comments of DIPP received vide their U.O. Note dated 09.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weight of export product may be specified as 368.6 Kgs.
2. Quantity of import item may be allowed as 1614 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap.

The RLA may take necessary action accordingly.

S.No.42

|                   |                           |                                                                                                                                                                                                                                                                                                                 |
|-------------------|---------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. C - 14   | M/s. MSS India Pvt. Ltd., | F.No. 01/80/162/ 00143/AM11/DESI                                                                                                                                                                                                                                                                                |
| Meeting No. 10/12 |                           | Fixation of ad-hoc wastage norms for “Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Busbars. Machined & Forged Components. Battery Charger / Transformer”. |
| Date: 09.08.2011  |                           |                                                                                                                                                                                                                                                                                                                 |

The Committee decided to examine the case upon submission of report by the Technical Team. The case will be re-listed on 20.09.2011.

S.No.43

|                   |                                   |                                                                                    |
|-------------------|-----------------------------------|------------------------------------------------------------------------------------|
| Case No.C-04      | M/s. Kusalava International Ltd., | HQ F.No.01/80/162/00021/AM10/DESI                                                  |
| Meeting No. 10/12 |                                   | Fixation of Standard Input Output Norms (SION) for the export of “Cylinder Liners” |
| Date: 09.08.2011  |                                   |                                                                                    |

The Committee decided to forward a copy of firm’s reply to DHI for examination and comments and issue a final reminder to M/s Liners India for manufacturing data. The case may be re-listed on 20.09.2011.

S.No.44



|                   |                                  |                                                                      |
|-------------------|----------------------------------|----------------------------------------------------------------------|
| Case No. C-01     | M/s. BOSCH Limited,<br>Bangalore | F.No.01/80/162/1193/AM09/DES.I                                       |
| Meeting No. 10/12 |                                  | Fixation of SION for the export product "Common Rail Injector Parts" |
| Date: 09.08.2011  |                                  |                                                                      |

The noted that the firm has sought time vide their letter dated 29.07.2011 to furnish Internal Audit Report or Central Excise Duty Report. The Committee decided to defer the case and to re-list the case on 20.09.2011.

S.No.45

|                   |                           |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
|-------------------|---------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. C -19    | M/s. MSS India Pvt. Ltd., | F.No.01/80/162/ 00419/AM11/DES.I                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| Meeting No. 10/12 |                           | Fixation of ad-hoc wastage norms for "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Bus bars. Machined & Forged Components. Battery Charger / Transformer, electrical parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electricals & Auto Assemblies, Plate contacts". |
| Date: 09.08.2011  |                           |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |

The Committee decided to examine the case upon submission of report by the Technical Team. The case will be re-listed on 20.09.2011.

S.No.46

|                   |                           |                                                                                                                                                  |
|-------------------|---------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. C- 03    | M/s. PTC Industries Ltd., | F.No.01/80/162/00535/AM11/DES.I                                                                                                                  |
| Meeting No. 10/12 |                           | Clarification on admissibility of DEPB benefit against export product "Hatch used in Barges is covered under DEPB Sl.No.530B of product Code 61. |
| Date: 09.08.2011  |                           |                                                                                                                                                  |

The Committee decided to forward a copy of firm's application along with written comments of DIPP received vide their U.O. Note 12/9/2011-TSW/52 dated 05.08.2011 to all technical authorities for their views admissibility of DEPB in respect of the subject advance authorization. The case may be re-listed on 20.09.2011.

S.No.47

|                   |                                                                  |                                                                                                                                                             |
|-------------------|------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. C- 04    | M/s. International Tubular Services (India) Pvt. Ltd.,<br>Taloja | F.No.01/80/162/00007/AM12/DES.I                                                                                                                             |
| Meeting No. 10/12 |                                                                  | Fixation of wastage norms for the export product "4 ¾ Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components in respect of 100% EOU |
| Date: 09.08.2011  |                                                                  |                                                                                                                                                             |

The Committee observed that the firm has not replied to this office letter dated 15.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 20.09.2011.

S.No.48

|                   |                                     |                                                                                                                           |
|-------------------|-------------------------------------|---------------------------------------------------------------------------------------------------------------------------|
| Case No. C- 05    | M/s. Brady Company India Pvt. Ltd., | F.No.01/80/162/01100/AM11/DES.I                                                                                           |
| Meeting No. 10/12 |                                     | Fixation of SION for the export product "High Performance Electronic Trackers and Die-Cuts parts" in respect of 100% EOU. |
| Date: 09.08.2011  |                                     |                                                                                                                           |

The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.09.2011.

S.No.49

|                   |                               |                                                                             |
|-------------------|-------------------------------|-----------------------------------------------------------------------------|
| Case No. C - 07   | M/s. BOSCH Limited, Bangalore | HQF.No.01/80/162/00683/AM10/DES.I                                           |
| Meeting No. 10/12 |                               | Request for fixation of SION for the export product "Viz. Common Rail Pump" |
| Date: 09.08.2011  |                               |                                                                             |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011.

S.No.50

|                   |                               |                                                            |
|-------------------|-------------------------------|------------------------------------------------------------|
| Case No. C - 08   | M/s. Ultra Engineers,<br>Pune | HQF.No.01/80/162/00262/AM12/DES.I                          |
| Meeting No. 10/12 |                               | Fixation of wastage norms for special Brand Rate Duty Draw |
| Date: 09.08.2011  |                               | Back against deemed export"                                |

The Committee noted that representation of the firm was sent to DIPP on 22.06.2011. The Committee decided to transfer the case to DHI as it pertains to them. The case may be re-listed on 20.09.2011.

S.No.51

|                   |                               |                                                       |
|-------------------|-------------------------------|-------------------------------------------------------|
| Case No. C - 09   | M/s. Ultra<br>Engineers, Pune | HQF.No.01/80/162/00263/AM12/DES.I                     |
| Meeting No. 10/12 |                               | Fixation of wastage norms for special Brand Rate Duty |
| Date: 09.08.2011  |                               | Draw Back against deemed export"                      |

The Committee noted that representation of the firm was sent to DIPP on 22.06.2011. The Committee decided to transfer the case to DHI as it pertains to them. Therefore, a copy of representation of the firm may be sent to DHI for examination and comments. The case may be re-listed on 20.09.2011.

S.No.52

|                   |                               |                                                       |
|-------------------|-------------------------------|-------------------------------------------------------|
| Case No. C - 10   | M/s. Ultra<br>Engineers, Pune | HQF.No.01/80/162/00249/AM12/DES.I                     |
| Meeting No. 10/12 |                               | Fixation of wastage norms for special Brand Rate Duty |
| Date: 09.08.2011  |                               | Draw Back against deemed export"                      |

The Committee noted that representation of the firm was sent to DIPP on 22.06.2011. The Committee decided to transfer the case to DHI as it pertains to them. Therefore, a copy of representation of the firm may be sent to DHI for examination and comments. The case may be re-listed on 20.09.2011.

S.No.53

|                   |                                 |                                                                        |
|-------------------|---------------------------------|------------------------------------------------------------------------|
| Case No. C - 02   | M/s. Kumar<br>Exports, Ludhiana | HQF.No.01/80/162/00057/AM12/DES.I                                      |
| Meeting No. 10/12 |                                 | Deniel of DEPB benefits by the ICD Ludhiana Customs                    |
| Date: 09.08.2011  |                                 | against the export product under S.No.51/426 of DEPB<br>rate Schedule. |

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 23.08.2011.

|                   |                                                      |                                                                                              |
|-------------------|------------------------------------------------------|----------------------------------------------------------------------------------------------|
| Case No. C - 20   | M/s. ITS India Pvt.<br>Ltd., Taloja<br>(Maharashtra) | HQF.No.01/80/162/00287/AM12/DES.I                                                            |
| Meeting No. 10/12 |                                                      | Fixation of input output norms for the export product "6                                     |
| Date: 09.08.2011  |                                                      | ½ Energie Jar (Parts of Oil Field Equipment/ Drilling<br>Machinery) and components thereof". |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011.

|                   |                                                      |                                                                                                                                 |
|-------------------|------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------|
| Case No. C - 21   | M/s. ITS India Pvt.<br>Ltd., Taloja<br>(Maharashtra) | HQF.No.01/80/162/00234/AM12/DES.I                                                                                               |
| Meeting No. 10/12 |                                                      | Fixation of ad-hoc norms under para 6.8(e) of <a href="#">FTP 2009-14</a> for the export product " 8" Energie Energizaer (Parts |
| Date: 09.08.2011  |                                                      | of Oil field Equipment / Drilling Machinery) and<br>components thereof".                                                        |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.09.2011.

